

(1)

**Minutes of the Meeting No. 9/15 scheduled on 30.7.2014 (actually held on 18.9.2014) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT\***

The following Members of the Committee were present in the meeting:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div), Shastri Bhavan, New Delhi.
3. Shri O.P. Sharma, Jt. Industrial Adviser, Deptt. of C&PC(Chem. Div.) , Shastri Bhavan, New Delhi.
4. Ms. Dona Ghosh, Dy.Director General of Foreign Trade, Udyog Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.8 /15 for confirmation and confirmed and adopted the same without any change.

|                                                                      |                                                                                                                                             |
|----------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-67<br>NC No.9/15<br>Dated 30.7.2014<br>(held on 18.9.2014) | M/s Sterlite Industries (I) Ltd,<br>F.No. 01/83/50/259/AM12/DES-IV/Pt.<br>RLA : 03/95/040/00156/AM12<br>Lic No. 0310636970 dated 17.06.2011 |
|----------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of DC(MSME) . The case is re-listed for 8-10-2014.

|                                                                      |                                                                                                                                               |
|----------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-68<br>NC No.9/15<br>Dated 30.7.2014<br>(held on 18.9.2014) | M/s Saint Gobain Glass India Ltd,<br>F.No. 01/83/50/611/AM12/DES-IV/Pt.<br>RLA : 04/24/040/00149/AM12/<br>Lic No. 0410128517 dated 26.09.2011 |
|----------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of PC-IV Division. . The case is re-listed for 8-10-2014.

  
**डोना घोष / DONA GHOSH**  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
नागरिक एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

|                                                                       |                                                                                                                                                  |
|-----------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-69<br>NC No.9/15<br>Dated 30.7.2014 ( held<br>on 18.9.2014) | M/ s Himadri Chemicals & Industries Ltd,<br>F.No.01/85/50/205/AM09/DES-IV<br>RLA F.No. 02/24/040/00209/AM09<br>Lic.No.0210120639 dated 4.12.2008 |
|-----------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 8-10-2014.

|                                                                   |                                                                                                                                          |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-70<br>NC No.915<br>Dated 30.7.2014 held<br>on 18.9.2014 | M/ s Panama Petrochem, Mumbai<br>F.No.01/83/50/1203/AM04/DES-IV<br>RLAF.No. 03/24/040/01439/AM04/<br>Lic.No.03101244334 dated 31.12.2003 |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. The Committee decided to regularize the case as per SION.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                    |                                                                                                                                                  |
|--------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-72<br>NC No.9/15<br>Dated 30.7.14 (held on<br>18.9.2014) | M/ s Matangi Industries Ltd, Ahmedabad<br>F.No.01/83/50/616/AM13/DES-IV<br>RA F.No. 08/24/040/0193/AM13/<br>Lic. No. 0810115989 dated 30/10/2012 |
|--------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/67/2012-Chem-II dated 19.9.2014, the Committee decided to approve the case as under:-

| Export Item                                   | Qty. | Import Item    | Qty.     |
|-----------------------------------------------|------|----------------|----------|
| Poly Ethylene Glycol-200<br>(Magacol PEG 200) | 1 Kg | Ethylene Oxide | 0.470 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
 डोना घोष / DONA GHOSH  
 उप. महाविदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                       |                                                                                                                                       |
|-----------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-73<br>NC No.9/15<br>Dated 30.7.2014 ( held<br>on 18.9.2014) | M/ s Hindustan Platinum Ltd,<br>F.No.01/83/50/806/AM12/DES-IV<br>RLA F.No. 03/94/040/0426/AM12/<br>Lic.No.0310665383 dated 17.11.2011 |
|-----------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chemicals Division) vide their U.O.No.14010/63/2011-Ch.III dated 10.6.2014 and found that the norms recommended by TA does not tally with the written explanation accompanying the recommended norms. Explanation to be sought from TA. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 8-10-2014.

|                                                                    |                                                                                                                                                |
|--------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-74<br>NC No.9/15<br>Dated 30.7.14 (held on<br>18.9.2014) | M/ s Sunshield Chemicals Ltd, Mumbai<br>F.No.01/83/50/362/AM14/DES-IV<br>RA F.No. 03/95/040/0319/AM14/<br>Lic. No. 0310742176 dated 19/07/2013 |
|--------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/107/2010-Chem-II dated 24.7.2014, the Committee decided to correct the description of export item and correct the quantities of import item No.1 & 2 which were interchanged inadvertently in the minutes of Norms Committee Meeting No.34/83-ALC1/2013 dated 20.11.2013, which may now read as under:-

| Export Item              | Qty. | Import Item        | Qty.     |
|--------------------------|------|--------------------|----------|
| Octylated Di-Phenylamine | 1 Kg | 1. Di-Iso Butylene | 0.632 Kg |
|                          |      | 2. Di-Phenylamine  | 0.447 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                              |                                                                                |
|--------------------------------------------------------------|--------------------------------------------------------------------------------|
| Case No M-75<br>NC No.9/15<br>Dated 30.7.2014<br>(18.9.2014) | M/ s Dorf Ketel Chemical (I) Pvt. Ltd, Mumbai<br>F.No.01/83/162/11/AM15/DES-IV |
|--------------------------------------------------------------|--------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks as firm have to furnish corroborative evidence for correlation of items to enable TA to examine the case. The case is re-listed for 8-10-2014.

*(Signature)*  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                       |                                                                                                                                              |
|-----------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-75(A)<br>NC No.9/15<br>Dated 30.7.14 (held on<br>18.9.2014) | M/ s Himadri Chemical & Ind. Ltd,<br>F.No.01/83/50/204/AM10/DES-IV<br>RA F.No. 02/24/040/0200/AM10/<br>Lic. No. 02101036835 dated 21/01/2009 |
|-----------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda and Committee decided to correct the description of export and import item to read as under:-

**Export Item**

| From                                  | To                                          |
|---------------------------------------|---------------------------------------------|
| Coat Tar Pitch ( <b>Binder</b> Pitch) | Coat Tar Pitch ( <b>Impregnation</b> Pitch) |

**Import Item**

| From                               | To                                  |
|------------------------------------|-------------------------------------|
| Coat Tar Pitch ( <b>Had</b> Pitch) | Coat Tar Pitch ( <b>Hard</b> Pitch) |

The quantities and other descriptions mentioned in the M.No. 50/83-ALC1/2010 dated 16.3.2011 will remain the same.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 नगरिज एन सी आर इंडिया, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**Para 4.7 Decision**

**MEETING NUMBER : 9/83-ALC1/2014 MEETING DATE : 30.07.2014**

|                                                                                                                                                                                                    |                                                |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 12/49/83-ALC1/2013                                                                                                                                                                | <b>Party Name:</b> MODERN INSECTICIDES LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
| HQ File<br>1 :01/83/050/00891/AM14/                                                                                                                                                                | RLA File<br>:30/24/040/00028/AM11/             | Lic.No/Date:3010069425<br>10.09.2010              | Defer<br>Date:08.10.2014     |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                                |                                                   |                              |

|                                                                                                                                                                                                                |                                                |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 13/49/83-ALC1/2013                                                                                                                                                                            | <b>Party Name:</b> MODERN INSECTICIDES LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
| HQ File<br>2 :01/83/050/00892/AM14/                                                                                                                                                                            | RLA File<br>:30/24/040/00058/AM11/             | Lic.No/Date:3010072507<br>31.01.2011              | Defer<br>Date:08.10.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.8.2014. The case is re-listed for 8.10.2014. |                                                |                                                   |                              |

|                                                                                                                                                                                                                                                                                                                                        |                                             |                                                   |                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 21/44/83-ALC1/2011                                                                                                                                                                                                                                                                                                    | <b>Party Name:</b> INDIAN TECHNOMAC CO.LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
| HQ File<br>3 :01/83/050/00766/AM12/                                                                                                                                                                                                                                                                                                    | RLA File<br>:05/23/040/00285/AM12/          | Lic.No/Date:0510307112<br>03.11.2011              | Defer<br>Date:08.10.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. It was decided to remind Jt. Secretary, M/O Mines to expedite the comments. D.O. letter was issued on 3.7.2014. The case is re-listed for 8.10.2014. |                                             |                                                   |                              |

|                                                                                                                                                                                                                                          |                                    |                                                   |                              |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 6/5/83-ALC1/2014                                                                                                                                                                                                        | <b>Party Name:</b> ACMECHEM LTD.   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
| HQ File<br>4 :01/83/050/00123/AM15/                                                                                                                                                                                                      | RLA File<br>:02/24/040/00217/AM12/ | Lic.No/Date:0210175063<br>07.03.2012              | Defer<br>Date:08.10.2014     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                    |                                                   |                              |

*DG*  
डॉना घोष / DONA GHOSH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
नई दिल्ली - 110011

|                                                                                                                                                                                                                                          |                                    |                                           |                          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| Case No.:7/5/83-ALC1/2014                                                                                                                                                                                                                | Party Name:ACMECHEM LTD.           | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
| 5 HQ File<br>:01/83/050/00124/AM15/                                                                                                                                                                                                      | RLA File<br>:02/24/040/00219/AM12/ | Lic.No/Date:0210175068<br>07.03.2012      | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                    |                                           |                          |

|                                                                                                                                                                                                                                                                       |                                    |                                           |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| Case No.:5/5/83-ALC1/2014                                                                                                                                                                                                                                             | Party Name:ACMECHEM LTD.           | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
| 6 HQ File<br>:01/83/050/00122/AM15/                                                                                                                                                                                                                                   | RLA File<br>:02/24/040/00112/AM13/ | Lic.No/Date:0210183348<br>18.10.2012      | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Mails sent to RA on 6.8.2014.The case is re-listed for 8.10.2014. |                                    |                                           |                          |

|                                                                                                                                                                                                                                                                                                    |                                        |                                           |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|--------------------------|
| Case No.:5/40/83-ALC1/2012                                                                                                                                                                                                                                                                         | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
| 7 HQ File<br>:01/83/050/00742/AM13/                                                                                                                                                                                                                                                                | RLA File<br>:17/24/040/00044/AM13/     | Lic.No/Date:1710005129<br>31.10.2012      | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Mail sent to RA, Goa for hard copy on 19.6.2014and 5.8.2014. The case is re-listed for 8.10.2014. |                                        |                                           |                          |

|                                                                                                                                                                                                           |                                    |                                           |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| Case No.:13/40/83-ALC1/2012                                                                                                                                                                               | Party Name:UNITED PHOSPHORUS LTD.  | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
| 8 HQ File<br>:01/83/050/00750/AM13/                                                                                                                                                                       | RLA File<br>:03/95/040/00521/AM13/ | Lic.No/Date:0310715358<br>21.11.2012      | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> Email for Central Excise Data issued on 12.07.2013. Reminder was issued on 12.11.2013, 17.4.2014 and 11.8.2014 to firm for furnishing the Central Excise Data. Re-listed for 8.10.2014. |                                    |                                           |                          |

|                                                                                                                                                                           |                                    |                                           |                          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| Case No.:3/5/83-ALC1/2014                                                                                                                                                 | Party Name:ACMECHEM LTD.           | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
| 9 HQ File<br>:01/83/050/00120/AM15/                                                                                                                                       | RLA File<br>:02/24/040/00135/AM13/ | Lic.No/Date:0210183914<br>26.11.2012      | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para |                                    |                                           |                          |

  
 डॉ. घोष / DONA GHOSH  
 उप. महाविदेशिक व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

4.7.4 of HBP (2009-2014). E-mail dated 5.8.2014 issued to RA for hard copy. The case is re-listed for 8.10.2014.

|                                |                                     |                                           |                      |
|--------------------------------|-------------------------------------|-------------------------------------------|----------------------|
| Case No.:13/43/83-ALC1/2012    | Party Name:INDIAN ADDITIVES LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
| HQ File :01/83/050/00785/AM13/ | RLA File :04/24/040/00199/AM13/     | Lic.No/Date:0410141934<br>20.12.2012      | Defer Date:          |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/48/2014-Ch.II dated 6.9.2014, the Committee decided to approve the case as under :-

| Export Item                                                                              | Qty. | Import Item                        | Qty.      |
|------------------------------------------------------------------------------------------|------|------------------------------------|-----------|
| OLOA 13000-Ethylene Carbonate treated Succinimide (Lubricating Oil additives) Dispersant | 1 Kg | 1. HRPB 2300 (Polybutene 2300 MW)  | 0.454 Kg  |
|                                                                                          |      | 2. Maleic Anhydride                | 0.0347 Kg |
|                                                                                          |      | 3. Heavy Polyamine (ethyleneamine) | 0.028 Kg  |
|                                                                                          |      | 4. Ethylene Carbonate              | 0.075 Kg  |
|                                                                                          |      | 5. Base Oil (150 N Lube Oil)       | 0.431 Kg  |
|                                                                                          |      | 6. Sulfonic Acid                   | 0.0005 Kg |
|                                                                                          |      | 7. Filter Aid (Diatamaceous Earth) | 0.0026 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                    |                                       |                                           |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| Case No.:61/5/83-ALC1/2013                                                                                                                                                                         | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00069/AM14/                                                                                                                                                                     | RLA File :08/24/040/00400/AM13/       | Lic.No/Date:0810118473<br>18.02.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                       |                                           |                       |

  
 डोना घोष / DONA GHOSH  
 उप महाविदेशिक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार विभाग  
 Director  
 Ministry of Commerce & Industry, Government of India

|                                                                                                                                                                       |                                |                                        |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 12                                                                                                                                                                    | Case No.:62/5/83-ALC1/2013     | Party Name:SRIRAM COMPOUNDS PVT. LTD . | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                       | HQ File :01/83/050/00070/AM14/ | RLA File :05/24/040/00419/AM13/        | Lic.No/Date:0510346349<br>18.02.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :DL dated 10.12.2013 issued by DIPP. Reminder issued to the firm by DIPP on 10.12.2013 and by DGFT on 6.8.2013.. The case is re-listed for 8.10.2014. |                                |                                        |                                           |                       |

|                                                                                                                                                                                                                                                                                                              |                                |                                        |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 13                                                                                                                                                                                                                                                                                                           | Case No.:13/5/83-ALC1/2013     | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/00021/AM14/ | RLA File :03/95/040/00348/AM13/        | Lic.No/Date:0310724589<br>19.02.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail was sent to the firm for Central Excise Data on 6.9.2013 and reminder 10.12.2013,17.4.2014 and 11.8.2014. The case is re-listed for 8.10.2014 |                                |                                        |                                           |                       |

|                                                                                                                                                                                                   |                                |                                       |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 14                                                                                                                                                                                                | Case No.:59/5/83-ALC1/2013     | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                   | HQ File :01/83/050/00067/AM14/ | RLA File :08/24/040/00402/AM13/       | Lic.No/Date:0810118630<br>20.02.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                |                                       |                                           |                       |

|                                                                                                                                                                                                   |                                |                                       |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 15                                                                                                                                                                                                | Case No.:72/5/83-ALC1/2013     | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                   | HQ File :01/83/050/00080/AM14/ | RLA File :08/24/040/00399/AM13/       | Lic.No/Date:0810118629<br>20.02.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                |                                       |                                           |                       |

|                                                                                                                                                                                                   |                                |                                 |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 16                                                                                                                                                                                                | Case No.:73/5/83-ALC1/2013     | Party Name:COLORANT LTD.,       | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                   | HQ File :01/83/050/00081/AM14/ | RLA File :08/24/040/00410/AM13/ | Lic.No/Date:0810118579<br>20.02.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                |                                 |                                           |                       |

  
 डोना घोष / DONA GHOSH  
 उप महाविदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                   |                                   |                                                 |                                                   |                             |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------------|---------------------------------------------------|-----------------------------|
| 17                                                                                                                                                                                                | <b>Case No.:78/5/83-ALC1/2013</b> | <b>Party Name:JAY CHEMICAL INDUSTRIES LTD.,</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                   | HQ File<br>:01/83/050/00086/AM14/ | RLA File<br>:08/24/040/00397/AM13/              | Lic.No/Date:0810118720<br>21.02.2013              | Defer<br>Date:08.10.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                   |                                                 |                                                   |                             |

|                                                                                                                                                                                                   |                                   |                                                 |                                                   |                             |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------------|---------------------------------------------------|-----------------------------|
| 18                                                                                                                                                                                                | <b>Case No.:79/5/83-ALC1/2013</b> | <b>Party Name:JAY CHEMICAL INDUSTRIES LTD.,</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                   | HQ File<br>:01/83/050/00087/AM14/ | RLA File<br>:08/24/040/00403/AM13/              | Lic.No/Date:0810118721<br>21.02.2013              | Defer<br>Date:08.10.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                   |                                                 |                                                   |                             |

|                                                                                                                                                                                              |                                    |                                            |                                                   |                             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------------------------------|-----------------------------|
| 19                                                                                                                                                                                           | <b>Case No.:13/51/83-ALC1/2012</b> | <b>Party Name:JJ.PLASTALLOY PVT. LTD.,</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                              | HQ File<br>:01/83/050/00919/AM13/  | RLA File<br>:15/24/040/00010/AM13/         | Lic.No/Date:1510018547<br>22.02.2013              | Defer<br>Date:08.10.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide letter dated 6.8.2014.. The case is re-listed for 8.10.2014. |                                    |                                            |                                                   |                             |

|                                                                                                                                                                                                                                                                     |                                   |                                                   |                                                   |                             |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------------|---------------------------------------------------|-----------------------------|
| 20                                                                                                                                                                                                                                                                  | <b>Case No.:15/5/83-ALC1/2013</b> | <b>Party Name:SABERO ORGANICS GUJARAT LIMITED</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                     | HQ File<br>:01/83/050/00023/AM14/ | RLA File<br>:03/95/040/00879/AM13/                | Lic.No/Date:0310725421<br>22.02.2013              | Defer<br>Date:08.10.2014    |
| <b>Decision</b> :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014 and reminded on 26.8.2014. The case is re-listed for 8.10.14. |                                   |                                                   |                                                   |                             |

|                                                                                                                                                                                                   |                                   |                                                 |                                                   |                             |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------------|---------------------------------------------------|-----------------------------|
| 21                                                                                                                                                                                                | <b>Case No.:60/5/83-ALC1/2013</b> | <b>Party Name:JAY CHEMICAL INDUSTRIES LTD.,</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                   | HQ File<br>:01/83/050/00068/AM14/ | RLA File<br>:08/24/040/00411/AM13/              | Lic.No/Date:0810118792<br>25.02.2013              | Defer<br>Date:08.10.2014    |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                   |                                                 |                                                   |                             |

  
 डॉ. डोना घोष / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                   |                                          |                                                  |                                                   |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------------|---------------------------------------------------|---------------------------------|
| 22                                                                                                                                                                                                | <b>Case No.:</b> 74/5/83-ALC1/2013       | <b>Party Name:</b> JAY CHEMICAL INDUSTRIES LTD., | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                   | <b>HQ File</b><br>:01/83/050/00082/AM14/ | <b>RLA File</b><br>:08/24/040/00415/AM13/        | <b>Lic.No/Date:</b> 0810118794<br>25.02.2013      | <b>Defer</b><br>Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                          |                                                  |                                                   |                                 |

|                                                                                                                                                                                                   |                                          |                                                  |                                                   |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------------|---------------------------------------------------|---------------------------------|
| 23                                                                                                                                                                                                | <b>Case No.:</b> 82/5/83-ALC1/2013       | <b>Party Name:</b> JAY CHEMICAL INDUSTRIES LTD., | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                   | <b>HQ File</b><br>:01/83/050/00090/AM14/ | <b>RLA File</b><br>:08/24/040/00412/AM13/        | <b>Lic.No/Date:</b> 0810118793<br>25.02.2013      | <b>Defer</b><br>Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                          |                                                  |                                                   |                                 |

|                                                                                                                                                                                                   |                                          |                                           |                                                   |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 24                                                                                                                                                                                                | <b>Case No.:</b> 51/5/83-ALC1/2013       | <b>Party Name:</b> ASIATIC INDUSTRIES     | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                   | <b>HQ File</b><br>:01/83/050/00059/AM14/ | <b>RLA File</b><br>:08/24/040/00404/AM13/ | <b>Lic.No/Date:</b> 0810118866<br>27.02.2013      | <b>Defer</b><br>Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                          |                                           |                                                   |                                 |

|                                                                                                                                                                                                   |                                          |                                                  |                                                   |                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------------|---------------------------------------------------|---------------------------------|
| 25                                                                                                                                                                                                | <b>Case No.:</b> 76/5/83-ALC1/2013       | <b>Party Name:</b> JAY CHEMICAL INDUSTRIES LTD., | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|                                                                                                                                                                                                   | <b>HQ File</b><br>:01/83/050/00084/AM14/ | <b>RLA File</b><br>:08/24/040/00420/AM13/        | <b>Lic.No/Date:</b> 0810118908<br>28.02.2013      | <b>Defer</b><br>Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                          |                                                  |                                                   |                                 |

|                                                                                         |                                          |                                               |                                                   |                              |
|-----------------------------------------------------------------------------------------|------------------------------------------|-----------------------------------------------|---------------------------------------------------|------------------------------|
| 26                                                                                      | <b>Case No.:</b> 44/5/83-ALC1/2013       | <b>Party Name:</b> TASKAR CHEMICALS PVT. LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Approved |
|                                                                                         | <b>HQ File</b><br>:01/83/050/00052/AM14/ | <b>RLA File</b><br>:03/95/040/00954/AM13/     | <b>Lic.No/Date:</b> 03107266<br>21<br>04.03.2013  | <b>Defer Date:</b>           |
| <b>Decision</b> : The Committee considered the case as per agenda. Based on the written |                                          |                                               |                                                   |                              |

*[Signature]*  
 डी. डी. / DONA GHOSH  
 उप महाविदेशी व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 एन. सी. ई. डी. बिल्डिंग नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/50/2014-Ch.II dated 18.9.2014, the Committee decided to approve the case as under :-

| Export Item   | Qty. | Import Item         | Qty.     |
|---------------|------|---------------------|----------|
| Vat Blue 4 MD | 1 Kg | 1. Vat Blue 4 Crude | 0.173 Kg |
|               |      | 2. Borresperse 3 A  | 0.635 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                   |                                          |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| Case No.:52/5/83-ALC1/2013                                                                                                                                                                        | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00060/AM14/                                                                                                                                                                    | RLA File :08/24/040/00422/AM13/          | Lic.No/Date:0810119017<br>05.03.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                          |                                           |                       |

|                                                                                                                                                                                                   |                                          |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| Case No.:70/5/83-ALC1/2013                                                                                                                                                                        | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00078/AM14/                                                                                                                                                                    | RLA File :08/24/040/00427/AM13/          | Lic.No/Date:0810119168<br>08.03.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                          |                                           |                       |

|                                                                                                                                                                                                                                                                         |                                           |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|-----------------------|
| Case No.:31/5/83-ALC1/2013                                                                                                                                                                                                                                              | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00039/AM14/                                                                                                                                                                                                                                          | RLA File :03/94/040/00977/AM13/           | Lic.No/Date:0310727830<br>12.03.2013      | Defer Date:21.08.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 21.8.2014. The case is re-listed for 8.10.2014. |                                           |                                           |                       |

|                                |                                     |                                           |                       |
|--------------------------------|-------------------------------------|-------------------------------------------|-----------------------|
| Case No.:50/5/83-ALC1/2013     | Party Name:ARHAM PETROCHEM PVT.LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00058/AM14/ | RLA File :08/24/040/00435/AM13/     | Lic.No/Date:0810119294<br>12.03.2013      | Defer Date:08.10.2014 |

  
**D. GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :**Comments awaited from Deptt. of C&PC(PC Div). Department of C&PC(PC Div) was asked to expedite their comments vide reminder dated 6.8.2014.Re-listed for 8.10.2014.

|    |                                                                                                                                                                                                    |                                          |                                           |                       |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 31 | Case No.:56/5/83-ALC1/2013                                                                                                                                                                         | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00064/AM14/                                                                                                                                                                     | RLA File :08/24/040/00429/AM13/          | Lic.No/Date:0810119298<br>12.03.2013      | Defer Date:08.10.2014 |
|    | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                          |                                           |                       |

|    |                                                                                                                                                                                                                                                                                                                                                                         |                                          |                                           |                       |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 32 | Case No.:58/5/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                              | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00066/AM14/                                                                                                                                                                                                                                                                                                                                          | RLA File :08/24/040/00431/AM13/          | Lic.No/Date:0810119297<br>12.03.2013      | Defer Date:08.10.2014 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 24.7.2014. Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014.The case is re-listed for 8.10.2014. |                                          |                                           |                       |

|    |                                                                                                                                                                                                                                                                                                                      |                                   |                                           |                       |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 33 | Case No.:43/5/83-ALC1/2013                                                                                                                                                                                                                                                                                           | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00051/AM14/                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00674/AM13/   | Lic.No/Date:0310727964<br>13.03.2013      | Defer Date:08.10.2014 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by CA from the firm has been received. Committee decided to call for Central Excise data duly certified by Central Excise. Letter issued on 11.8.2014. The case is re-listed for 8.10.2013. |                                   |                                           |                       |

|    |                                                                                                                                                                                                                                                   |                                   |                                           |                       |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 34 | Case No.:28/21/83-ALC1/2013                                                                                                                                                                                                                       | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00314/AM14/                                                                                                                                                                                                                    | RLA File :03/95/040/00675/AM13/   | Lic.No/Date:0310728485<br>18.03.2013      | Defer Date:08.10.2014 |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Final reminder issued on 17.4.2014 and 11.8.2014. The case is re-listed for 8.10.2014. |                                   |                                           |                       |

  
**DINA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

13

|                                                                                                                                                                                                                                                                          |                                           |                                               |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:32/7/83-<br>ALC1/2013                                                                                                                                                                                                                                           | Party Name:BILAG<br>INDUSTRIES PVT. LTD., | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00133/AM14/                                                                                                                                                                                                                                        | RLA File<br>:03/94/040/00918/AM13/        | Lic.No/Date:0310728667<br>19.03.2013          | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 27.8.2014. The case is re-listed for 8.10.2014. |                                           |                                               |                          |

|                                                                                                                                                                                                                                                                          |                                           |                                               |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:36/7/83-<br>ALC1/2013                                                                                                                                                                                                                                           | Party Name:BILAG<br>INDUSTRIES PVT. LTD., | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00137/AM14/                                                                                                                                                                                                                                        | RLA File<br>:03/94/040/00929/AM13/        | Lic.No/Date:0310728668<br>19.03.2013          | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 27.8.2014. The case is re-listed for 8.10.2014. |                                           |                                               |                          |

|                                                                                                                                                                                                                                                                          |                                      |                                               |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:29/21/83-<br>ALC1/2013                                                                                                                                                                                                                                          | Party Name:UNITED<br>PHOSPHORUS LTD. | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00315/AM14/                                                                                                                                                                                                                                        | RLA File<br>:03/95/040/01021/AM13/   | Lic.No/Date:0310728821<br>20.03.2013          | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 18.9.2014. The case is re-listed for 8.10.2014. |                                      |                                               |                          |

|                                                                                                                                                                                                                                                                          |                                        |                                               |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:24/7/83-<br>ALC1/2013                                                                                                                                                                                                                                           | Party Name:ARHAM<br>PETROCHEM PVT.LTD. | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00125/AM14/                                                                                                                                                                                                                                        | RLA File<br>:08/24/040/00458/AM13/     | Lic.No/Date:0810119675<br>21.03.2013          | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL dated 11.7.2014 issued by Deptt. of C&PC(PC.Div) . The case is re-listed for 8.10.2014. |                                        |                                               |                          |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                   |                                |                                         |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-----------------------------------------|-------------------------------------------|-----------------------|
| 39                                                                                                                                                                                                                | Case No.:85/5/83-ALC1/2013     | Party Name:RISHI CHEMICAL WORKS PVT LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                   | HQ File :01/83/050/00093/AM14/ | RLA File :02/24/040/00206/AM13/         | Lic.No/Date:0210188050<br>26.03.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 23.6.2014 and 6.8.2014.. The case is re-listed for 8.10.2014. |                                |                                         |                                           |                       |

|                                                                                                                                                                                                                                |                                |                                 |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 40                                                                                                                                                                                                                             | Case No.:29/17/83-ALC1/2013    | Party Name:ITC LIMITED          | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                | HQ File :01/83/050/00202/AM14/ | RLA File :09/24/040/00524/AM13/ | Lic.No/Date:0910055573<br>27.03.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> Hard Copy not received from RA. Reminder has been issued on 10.12.2013 and 22.1.2014. Committee decided to write to D.O. to RA, Hyderabad for hard copy of application. The Case is re-listed for 8.10.2014. |                                |                                 |                                           |                       |

|                                                                                                                                                       |                                |                                           |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-------------------------------------------|-------------------------------------------|-----------------------|
| 41                                                                                                                                                    | Case No.:5/42/83-ALC1/2013     | Party Name:KMB TRADING CORPORATION P LTD, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                       | HQ File :01/83/050/00700/AM14/ | RLA File :32/24/040/00054/AM13/           | Lic.No/Date:3210061936<br>28.03.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> DL dated 4.4.2014 issued by DIPP. Reminder was issued by this office on 24.6.2014 and 6.8.2014. The case is re-listed for 8.10.2014 |                                |                                           |                                           |                       |

42

|                                                                                                                                                                                                                                               |                                    |                                                     |                            |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------------|----------------------------|
| Case No.:3/17/83-ALC1/2013                                                                                                                                                                                                                    | Party Name:SATYAM<br>POLY PLAST    | Meet No/Date:9/83-ALC1/2014<br>30.07.2014           | Status:Case<br>Approved    |
| HQ File<br>:01/83/050/00176/AM14/                                                                                                                                                                                                             | RLA File<br>:13/24/040/00054/AM13/ | Lic.No/Date:131004262<br>5<br>01.04.2013            | Defer Date:                |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/51/2010-PC.II dated 14.8.2014, the Committee decided to approve the case as under :- |                                    |                                                     |                            |
| Export Item                                                                                                                                                                                                                                   | Qty.                               | Import Item                                         | Qty.                       |
| Filler Master Batch<br>Containing 25 $\pm$ 1%<br>Polyolefin Elastomer and<br>75 $\pm$ 1% Calcium<br>Carbonate                                                                                                                                 | 1 Kg                               | 1. Polyolefin Elastomer<br><br>2. Calcium Carbonate | 0.2575 Kg<br><br>0.7725 Kg |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                        |                                    |                                                     |                            |

  
 डॉ.ना.घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 नगर निगम, नई दिल्ली-110011  
 नगर निगम  
 Ministry of Commerce & Industry, New Delhi-110011

|    |                                                                                                                                                                                                                                                                                                            |                                       |                                           |                       |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 43 | Case No.:21/7/83-ALC1/2013                                                                                                                                                                                                                                                                                 | Party Name:RUBY MICA COMPANY LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00122/AM14/                                                                                                                                                                                                                                                                             | RLA File :02/24/040/00207/AM13/       | Lic.No/Date:0210188255<br>02.04.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-14). Letter issued on 21.11.2013. Reminder issued on 15.1.2014 and 21.2.2014. The case is re-listed for 8.10.2014. |                                       |                                           |                       |

|    |                                                                                                                                                                                                   |                                              |                                           |                       |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|-----------------------|
| 44 | Case No.:57/26/83-ALC1/2013                                                                                                                                                                       | Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00380/AM14/                                                                                                                                                                    | RLA File :03/94/040/00010/AM14/              | Lic.No/Date:0310730970<br>10.04.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                              |                                           |                       |

|    |                                                                                                                                                                                                   |                                   |                                           |                       |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 45 | Case No.:7/17/83-ALC1/2013                                                                                                                                                                        | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00180/AM14/                                                                                                                                                                    | RLA File :31/83/040/00202/AM13/   | Lic.No/Date:3110057932<br>16.04.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                   |                                           |                       |

|    |                                                                                                                                                                                                   |                                   |                                           |                       |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 46 | Case No.:37/17/83-ALC1/2013                                                                                                                                                                       | Party Name:NAGARJUNA AGRICHEM LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00210/AM14/                                                                                                                                                                    | RLA File :09/24/040/00003/AM14/   | Lic.No/Date:0910055775<br>17.04.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                   |                                           |                       |

|    |                                                                                                                                                                              |                                        |                                           |                       |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 47 | Case No.:76/17/83-ALC1/2013                                                                                                                                                  | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00249/AM14/                                                                                                                                               | RLA File :03/95/040/01038/AM13/        | Lic.No/Date:0310731873<br>18.04.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise earlier. E-mail was |                                        |                                           |                       |

  
 Dy. Director, General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

sent on 6.9.13. Reminded vide e-mail dated 17.12.13 and letter dated 15.5.2014 and 11.7.2014. The case is re-listed for 8.10.2014.

|    |                                                                                                                                                                                                                                                                                                                                             |                                                |                                                   |                              |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------------|------------------------------|
| 48 | <b>Case No.:</b> 2/5/83-ALC1/2013                                                                                                                                                                                                                                                                                                           | <b>Party Name:</b> ESTEEM INDUSTRIES PVT. LTD, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
|    | HQ File<br>:01/83/050/00010/AM14/                                                                                                                                                                                                                                                                                                           | RLA File<br>:17/24/040/00006/AM14/             | Lic.No/Date:1710005296<br>22.04.2013              | Defer<br>Date:08.10.2014     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). E-mail issued to RA, Goa for hard copy of application on 20.6.2014. Reminder issued to RA on 6.8.2014. The case is re-listed for 8.10.2014 |                                                |                                                   |                              |

|    |                                                                                                                                                                                                    |                                               |                                                   |                              |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------------------|------------------------------|
| 49 | <b>Case No.:</b> 18/17/83-ALC1/2013                                                                                                                                                                | <b>Party Name:</b> ARIES DYE CHEM INDUSTRIES, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
|    | HQ File<br>:01/83/050/00191/AM14/                                                                                                                                                                  | RLA File<br>:08/24/040/00002/AM14/            | Lic.No/Date:0810120486<br>25.04.2013              | Defer<br>Date:08.10.2014     |
|    | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                               |                                                   |                              |

|    |                                                                                                                                                                                                                                |                                                        |                                                   |                              |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|---------------------------------------------------|------------------------------|
| 50 | <b>Case No.:</b> 77/26/83-ALC1/2013                                                                                                                                                                                            | <b>Party Name:</b> KANDLA ENERGY AND CHEMICALS LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
|    | HQ File<br>:01/83/050/00400/AM14/                                                                                                                                                                                              | RLA File<br>:05/23/040/00006/AM14/                     | Lic.No/Date:0510353071<br>03.05.2013              | Defer<br>Date:08.10.2014     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. Of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 8.10.2014. |                                                        |                                                   |                              |

|    |                                                                                                                                                                                                                                                      |                                                            |                                                   |                              |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------|---------------------------------------------------|------------------------------|
| 51 | <b>Case No.:</b> 25/17/83-ALC1/2013                                                                                                                                                                                                                  | <b>Party Name:</b> PERFECT COLOURANTS AND PLASTICS PVT LTD | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
|    | HQ File<br>:01/83/050/00198/AM14/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00025/AM14/                         | Lic.No/Date:3410036804<br>07.05.2013              | Defer<br>Date:08.10.2014     |
|    | <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. Again Hard Copy was sent to C&PC(PC Div) on 2.9.14. The case is re-listed for 8.10.2014. |                                                            |                                                   |                              |

*[Signature]*  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

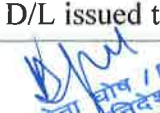
|    |                                                                                                                                                                                                   |                                          |                                           |                       |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 52 | Case No.:49/17/83-ALC1/2013                                                                                                                                                                       | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00222/AM14/                                                                                                                                                                    | RLA File :08/24/040/00022/AM14/          | Lic.No/Date:0810120969<br>10.05.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                          |                                           |                       |

|    |                                                                                                                                                                                                             |                                 |                                           |                       |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 53 | Case No.:72/17/83-ALC1/2013                                                                                                                                                                                 | Party Name:BEE CHEMS            | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00245/AM14/                                                                                                                                                                              | RLA File :06/24/040/00006/AM14/ | Lic.No/Date:0610031939<br>10.05.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder dated 23.6.2014 and 6.8.2014. The case is re-listed for 8.10.2014. |                                 |                                           |                       |

|    |                                                                                                                                                                                                             |                                 |                                           |                       |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 54 | Case No.:73/17/83-ALC1/2013                                                                                                                                                                                 | Party Name:BEE CHEMS            | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00246/AM14/                                                                                                                                                                              | RLA File :06/24/040/00005/AM14/ | Lic.No/Date:0610031938<br>10.05.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder dated 23.6.2014 and 6.8.2014. The case is re-listed for 8.10.2014. |                                 |                                           |                       |

|    |                                                                                                                                                                                                                                                                                                                                                      |                                        |                                           |                       |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 55 | Case No.:5/26/83-ALC1/2013                                                                                                                                                                                                                                                                                                                           | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00328/AM14/                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/01050/AM13/        | Lic.No/Date:0310735655<br>27.05.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Firm was asked to furnish the Central Excise through e-mail dated 13.1.14 and were reminded vide Reminders dated 17.4.2014 and 11.8.2014. The case is re-listed for 8.10.2014. |                                        |                                           |                       |

|    |                                                                                                                                                                               |                                                |                                           |                       |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------|
| 56 | Case No.:26/17/83-ALC1/2013                                                                                                                                                   | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00199/AM14/                                                                                                                                                | RLA File :05/23/040/00064/AM14/                | Lic.No/Date:0510355507<br>29.05.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. Of C&PC(PC Div) again D/L issued to firm on |                                                |                                           |                       |

  
 डी.जी.ए. / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

27.5.2014. The case is re-listed for 8.11.2014.

|                                                                                                                                                               |                                   |                                               |                                               |                          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------------|-----------------------------------------------|--------------------------|
| 57                                                                                                                                                            | Case No.:60/26/83-ALC1/2013       | Party Name:DAIKAFFIL<br>CHEMICALS INDIA LTD., | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                               | HQ File<br>:01/83/050/00383/AM14/ | RLA File<br>:03/94/040/01128/AM13/            | Lic.No/Date:0310737162<br>10.06.2013          | Defer<br>Date:08.10.2014 |
| <b>Decision</b> :DL dated 6.12.2013 issued by Deptt. of C&PC(PC.Div). Reminders were issued on 17.4.2014 , 23.6.2014 and 12.8.2014.. Re-listed for 8.10.2014. |                                   |                                               |                                               |                          |

|                                                                                                                                                                                                               |                                   |                                           |                                               |                          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| 58                                                                                                                                                                                                            | Case No.:59/26/83-ALC1/2013       | Party Name:BILAG<br>INDUSTRIES PVT. LTD., | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                               | HQ File<br>:01/83/050/00382/AM14/ | RLA File<br>:03/94/040/00202/AM14/        | Lic.No/Date:0310737262<br>11.06.2013          | Defer<br>Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 23.6.14 and 6.8.2014. The case is re-listed for 8.10.2014. |                                   |                                           |                                               |                          |

|                                                                                                                                                                                                                                                                               |                                   |                                      |                                               |                          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------|-----------------------------------------------|--------------------------|
| 59                                                                                                                                                                                                                                                                            | Case No.:14/26/83-ALC1/2013       | Party Name:UNITED<br>PHOSPHORUS LTD. | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                               | HQ File<br>:01/83/050/00337/AM14/ | RLA File<br>:03/95/040/01058/AM13/   | Lic.No/Date:0310737312<br>13.06.2013          | Defer<br>Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 8.10.2014. |                                   |                                      |                                               |                          |

|                                                                                                                                                                                                                                                                               |                                   |                                      |                                               |                          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------|-----------------------------------------------|--------------------------|
| 60                                                                                                                                                                                                                                                                            | Case No.:15/26/83-ALC1/2013       | Party Name:UNITED<br>PHOSPHORUS LTD. | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                               | HQ File<br>:01/83/050/00338/AM14/ | RLA File<br>:03/95/040/01059/AM13/   | Lic.No/Date:0310737311<br>13.06.2013          | Defer<br>Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 8.10.2014. |                                   |                                      |                                               |                          |

|    |                                   |                                      |                                               |                          |
|----|-----------------------------------|--------------------------------------|-----------------------------------------------|--------------------------|
| 61 | Case No.:2/13/83-ALC1/2013        | Party Name:UNITED<br>PHOSPHORUS LTD. | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|    | HQ File<br>:01/83/050/00164/AM14/ | RLA File<br>:03/95/040/00181/AM14/   | Lic.No/Date:0310737723<br>14.06.2013          | Defer<br>Date:08.10.2014 |

*[Signature]*  
 डॉ. डोना घोष / DONA GHOSH  
 उप महाविदेशिक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशालय  
 Directorate General of Foreign Trade  
 यांत्रिक एवं उद्योग मंत्रालय, नई दिल्ली-110001  
 Ministry of Commerce & Industry, New Delhi-110001

**Decision** :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014.

|                                                                                                                                                                                                   |                                |                                   |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 62                                                                                                                                                                                                | Case No.:11/26/83-ALC1/2013    | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                   | HQ File :01/83/050/00334/AM14/ | RLA File :03/95/040/00147/AM14/   | Lic.No/Date:0310737714<br>14.06.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                |                                   |                                           |                       |

|                                                                                                                                                                                                    |                                |                                       |                                           |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 63                                                                                                                                                                                                 | Case No.:6/21/83-ALC1/2013     | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                    | HQ File :01/83/050/00292/AM14/ | RLA File :08/24/040/00110/AM14/       | Lic.No/Date:0810122025<br>18.06.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014.. The case is re-listed for 8.10.2014. |                                |                                       |                                           |                       |

|                                                                                                                                                                                                    |                                |                                 |                                           |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 64                                                                                                                                                                                                 | Case No.:10/21/83-ALC1/2013    | Party Name:INDO COLCHEM LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                    | HQ File :01/83/050/00296/AM14/ | RLA File :08/24/040/00079/AM14/ | Lic.No/Date:0810122024<br>18.06.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014.. The case is re-listed for 8.10.2014. |                                |                                 |                                           |                       |

|                                                                                                                                                                                                                                            |                                |                                                   |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------------------------|-------------------------------------------|-----------------------|
| 65                                                                                                                                                                                                                                         | Case No.:17/26/83-ALC1/2013    | Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                            | HQ File :01/83/050/00340/AM14/ | RLA File :03/95/040/00239/AM14/                   | Lic.No/Date:0310739216<br>26.06.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda. The firm vide letter dated 2.5.2014 has requested to allow some time to furnish Central Excise Data. Reminder was issued on 11.8.2014. The case re-listed for 8.10.2014. |                                |                                                   |                                           |                       |

|    |                                |                                 |                                           |                       |
|----|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 66 | Case No.:75/26/83-ALC1/2013    | Party Name:INDO COLCHEM LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00398/AM14/ | RLA File :08/24/040/00106/AM14/ | Lic.No/Date:0810122298<br>27.06.2013      | Defer Date:08.10.2014 |

*[Signature]*  
 डॉ. डी. वी. घोष / DONA GHOSH  
 उप महाविदेशिक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 सचिवालय एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision** :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014.

|                                                                                                                                                                                                   |                                |                                 |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 67                                                                                                                                                                                                | Case No.:76/26/83-ALC1/2013    | Party Name:INDO COLCHEM LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                   | HQ File :01/83/050/00399/AM14/ | RLA File :08/24/040/00114/AM14/ | Lic.No/Date:0810122297<br>27.06.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                 |                                           |                       |

|                                                                                                                                                                                                                                         |                                |                                 |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 68                                                                                                                                                                                                                                      | Case No.:2/5/83-ALC1/2014      | Party Name:ACMECHEM LTD.        | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                         | HQ File :01/83/050/00119/AM15/ | RLA File :02/24/040/00035/AM14/ | Lic.No/Date:0210191113<br>27.06.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                |                                 |                                           |                       |

|                                                                                                                                                                                                                          |                                |                                    |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------|-------------------------------------------|-----------------------|
| 69                                                                                                                                                                                                                       | Case No.:49/26/83-ALC1/2013    | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                          | HQ File :01/83/050/00372/AM14/ | RLA File :03/94/040/00066/AM14/    | Lic.No/Date:0310740469<br>05.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Reminder Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 23.6.2014 and 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                    |                                           |                       |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                |                                               |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-----------------------------------------------|-------------------------------------------|-----------------------|
| 70                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Case No.:51/26/83-ALC1/2013    | Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/83/050/00374/AM14/ | RLA File :03/94/040/00129/AM14/               | Lic.No/Date:0310740478<br>05.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. The case is re-listed for 8.10.2014 |                                |                                               |                                           |                       |

*Dona Ghosh*  
 डोना घोष / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 बणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                   |                                               |                                           |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------------|-------------------------------------------|--------------------------|
| 71                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Case No.:54/26/83-ALC1/2013       | Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/00377/AM14/ | RLA File<br>:03/94/040/00228/AM14/            | Lic.No/Date:0310740482<br>05.07.2013      | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. The case is re-listed for 8.10.2014. |                                   |                                               |                                           |                          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                   |                                               |                                           |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------------|-------------------------------------------|--------------------------|
| 72                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Case No.:53/26/83-ALC1/2013       | Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File<br>:01/83/050/00376/AM14/ | RLA File<br>:03/94/040/00268/AM14/            | Lic.No/Date:0310740658<br>08.07.2013      | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. The case is re-listed for 8.10.2014. |                                   |                                               |                                           |                          |

|                                                                                                                                                                                                     |                                   |                                      |                                           |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------|-------------------------------------------|--------------------------|
| 73                                                                                                                                                                                                  | Case No.:4/26/83-ALC1/2013        | Party Name:ROHA DYE CHEM PVT LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|                                                                                                                                                                                                     | HQ File<br>:01/83/050/00327/AM14/ | RLA File<br>:03/95/040/00120/AM14/   | Lic.No/Date:0310740773<br>09.07.2013      | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                   |                                      |                                           |                          |

|                                                                                                                                                                                                     |                                   |                                                       |                                           |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------------------|-------------------------------------------|--------------------------|
| 74                                                                                                                                                                                                  | Case No.:21/26/83-ALC1/2013       | Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|                                                                                                                                                                                                     | HQ File<br>:01/83/050/00344/AM14/ | RLA File<br>:03/95/040/00052/AM14/                    | Lic.No/Date:0310741054<br>10.07.2013      | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                   |                                                       |                                           |                          |

  
 डोना घोष DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                     |                                |                                                       |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-------------------------------------------------------|-------------------------------------------|-----------------------|
| 75                                                                                                                                                                                                  | Case No.:33/26/83-ALC1/2013    | Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                     | HQ File :01/83/050/00356/AM14/ | RLA File :03/95/040/00119/AM14/                       | Lic.No/Date:0310741050<br>10.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 8.10.2014. |                                |                                                       |                                           |                       |

|                                                                                                                                                                                                   |                                |                                          |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 76                                                                                                                                                                                                | Case No.:16/21/83-ALC1/2013    | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                   | HQ File :01/83/050/00302/AM14/ | RLA File :08/24/040/00154/AM14/          | Lic.No/Date:0810122699<br>11.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                          |                                           |                       |

|                                                                                                                                                                                           |                                |                                   |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 77                                                                                                                                                                                        | Case No.:1/1/83-ALC1/2014      | Party Name:TCPL PACKAGING LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                           | HQ File :01/83/050/00941/AM14/ | RLA File :03/95/040/00224/AM14/   | Lic.No/Date:0310741149<br>11.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 10.7.2014. The case is re-listed for 8.10.2014. |                                |                                   |                                           |                       |

|                                                                                                                                                                                                                               |                                |                                                |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------------|-------------------------------------------|-----------------------|
| 78                                                                                                                                                                                                                            | Case No.:18/21/83-ALC1/2013    | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                               | HQ File :01/83/050/00304/AM14/ | RLA File :05/23/040/00142/AM14/                | Lic.No/Date:0510359599<br>12.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. Of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 8.10.2014. |                                |                                                |                                           |                       |

|                                                                                                                                                                                                                                                                                                                                                   |                                |                                               |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-----------------------------------------------|-------------------------------------------|-----------------------|
| 79                                                                                                                                                                                                                                                                                                                                                | Case No.:21/30/83-ALC1/2013    | Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/83/050/00483/AM14/ | RLA File :03/94/040/00128/AM14/               | Lic.No/Date:0310741437<br>15.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned |                                |                                               |                                           |                       |

  
 Dy. Director General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 8.10.2014

|                                                                                                                                                                                                   |                                |                                          |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 80                                                                                                                                                                                                | Case No.:32/30/83-ALC1/2013    | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                   | HQ File :01/83/050/00494/AM14/ | RLA File :08/24/040/00149/AM14/          | Lic.No/Date:0810122791<br>15.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                          |                                           |                       |

|                                                                                                                                                                                                    |                                |                                                |                                           |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------------|-------------------------------------------|-----------------------|
| 81                                                                                                                                                                                                 | Case No.:17/30/83-ALC1/2013    | Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                    | HQ File :01/83/050/00479/AM14/ | RLA File :03/94/040/00294/AM14/                | Lic.No/Date:0310741764<br>17.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                |                                                |                                           |                       |

|                                                                                                                                                                                                                                                                                                                                                     |                                |                                          |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 82                                                                                                                                                                                                                                                                                                                                                  | Case No.:1/18/83-ALC1/2013     | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                                                                     | HQ File :01/83/050/00275/AM14/ | RLA File :08/24/040/00162/AM14/          | Lic.No/Date:0810122899<br>18.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 24.7.2014. E-mail sent to RA, Ahmedabad on 24.7.2014 for hard copy of the application. The case is re-listed for 8.10.2014. |                                |                                          |                                           |                       |

|                                                                                                                                                                                                                                                                                                                                                      |                                |                                          |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 83                                                                                                                                                                                                                                                                                                                                                   | Case No.:2/18/83-ALC1/2013     | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/83/050/00276/AM14/ | RLA File :08/24/040/00163/AM14/          | Lic.No/Date:0810122900<br>18.07.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> : The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 24.7.2014. E-mail sent to RA, Ahmedabad on 24.7.2014 for hard copy of the application. The case is re-listed for 8.10.2014. |                                |                                          |                                           |                       |

*[Signature]*  
 डी.ए. घोष DONA GHOSH  
 उप महाप्रदेशीय विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 तारिख एवं उद्योग मंत्रालय, नई दिल्ली  
 Ministry of Commerce & Industry, New Delhi

24

|                                                                                                                                                                       |                                   |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| Case No.:34/26/83-ALC1/2013                                                                                                                                           | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| 84 HQ File :01/83/050/00357/AM14/                                                                                                                                     | RLA File :03/95/040/00290/AM14/   | Lic.No/Date:0310742260<br>19.07.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 8.10.2014. |                                   |                                           |                       |

|                                                                                                                                                                                                      |                                          |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| Case No.:28/30/83-ALC1/2013                                                                                                                                                                          | Party Name:INTERNATIONAL PRINT-O-PAC LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| 85 HQ File :01/83/050/00490/AM14/                                                                                                                                                                    | RLA File :05/23/040/00158/AM14/          | Lic.No/Date:0510360321<br>19.07.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to DIPP on 21.8.2014. The case is re-listed for 8.10.2014. |                                          |                                           |                       |

|                                                                                                                                                                                                                                                                  |                                              |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|-----------------------|
| Case No.:4/18/83-ALC1/2013                                                                                                                                                                                                                                       | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| 86 HQ File :01/83/050/00278/AM14/                                                                                                                                                                                                                                | RLA File :08/24/040/00150/AM14/              | Lic.No/Date:0810123039<br>22.07.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014 and 31.7.2014. The case is re-listed for 8.10.2014. |                                              |                                           |                       |

|                                                                                                                                                                                                 |                                       |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| Case No.:31/30/83-ALC1/2013                                                                                                                                                                     | Party Name:KIRAN GLOBAL CHEMS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| 87 HQ File :01/83/050/00493/AM14/                                                                                                                                                               | RLA File :05/23/040/00161/AM14/       | Lic.No/Date:0510360496<br>23.07.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> D/L dated 12.2.2014 issued by Deptt. of C&PC(Chem.Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. Re-listed for 8.10.2014. |                                       |                                           |                       |

|                                                                                                                                                                                                      |                                   |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| Case No.:116/26/83-ALC1/2013                                                                                                                                                                         | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| 88 HQ File :01/83/050/00439/AM14/                                                                                                                                                                    | RLA File :31/83/040/00028/AM14/   | Lic.No/Date:3110059549<br>25.07.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 8.10.2014. |                                   |                                           |                       |

  
 डॉ. डोना घोष / DONA GHOSH  
 उप-निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 बॉम्बे एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

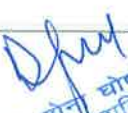
|    |                                                                                                                                                                                                    |                                   |                                           |                       |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 89 | Case No.:117/26/83-ALC1/2013                                                                                                                                                                       | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00440/AM14/                                                                                                                                                                     | RLA File :31/83/040/00029/AM14/   | Lic.No/Date:3110059550<br>25.07.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                   |                                           |                       |

|    |                                                                                                                                                                                                                              |                                                |                                           |                       |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------|
| 90 | Case No.:82/26/83-ALC1/2013                                                                                                                                                                                                  | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00405/AM14/                                                                                                                                                                                               | RLA File :05/23/040/00163/AM14/                | Lic.No/Date:0510360912<br>26.07.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again DL issued to firm on 27.5.2014. The case is re-listed for 8.10.2014. |                                                |                                           |                       |

|    |                                                                                                                                                                                                     |                                    |                                           |                       |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------|
| 91 | Case No.:23/30/83-ALC1/2013                                                                                                                                                                         | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00485/AM14/                                                                                                                                                                      | RLA File :03/94/040/00310/AM14/    | Lic.No/Date:0310743000<br>26.07.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 8.10.2014. |                                    |                                           |                       |

|    |                                                                                                                                                                                                     |                                     |                                           |                       |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|-----------------------|
| 92 | Case No.:63/30/83-ALC1/2013                                                                                                                                                                         | Party Name:RISE CHEMICAL INDUSTRIES | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00525/AM14/                                                                                                                                                                      | RLA File :06/24/040/00015/AM14/     | Lic.No/Date:0610033186<br>26.07.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 8.10.2014. |                                     |                                           |                       |

|    |                                                                                                                                                                                                                               |                                                |                                           |                       |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------|
| 93 | Case No.:29/34/83-ALC1/2013                                                                                                                                                                                                   | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00564/AM14/                                                                                                                                                                                                | RLA File :05/23/040/00150/AM14/                | Lic.No/Date:0510360919<br>26.07.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 8.10.2014. |                                                |                                           |                       |

  
 डॉन घोष / DONA GHOSH  
 उप महाविदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशक  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग विभाग, नया दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|    |                                                                                                                                                                                                    |                                       |                                           |                       |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 94 | Case No.:113/26/83-ALC1/2013                                                                                                                                                                       | Party Name:MARUTI MULTICHEM PVT. LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00436/AM14/                                                                                                                                                                     | RLA File :08/24/040/00170/AM14/       | Lic.No/Date:0810123302<br>29.07.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                       |                                           |                       |

|    |                                                                                                                                                                                                    |                                 |                                           |                       |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 95 | Case No.:114/26/83-ALC1/2013                                                                                                                                                                       | Party Name:ATUL LIMITED,        | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00437/AM14/                                                                                                                                                                     | RLA File :08/24/040/00175/AM14/ | Lic.No/Date:0810123301<br>29.07.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                 |                                           |                       |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                               |                                           |                       |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|-----------------------|
| 96 | Case No.:20/30/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00482/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/00308/AM14/               | Lic.No/Date:0310743226<br>29.07.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. The case is re-listed for 8.10.2014 |                                               |                                           |                       |

|    |                                                                                                                                                                                                    |                                       |                                           |                       |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 97 | Case No.:48/26/83-ALC1/2013                                                                                                                                                                        | Party Name:SOLTEX PETRO PRODUCTS LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00371/AM14/                                                                                                                                                                     | RLA File :03/95/040/00999/AM13/       | Lic.No/Date:0310743684<br>01.08.2013      | Defer Date:08.10.2014 |
|    | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                       |                                           |                       |

|    |                                |                                           |                                           |                       |
|----|--------------------------------|-------------------------------------------|-------------------------------------------|-----------------------|
| 98 | Case No.:28/26/83-ALC1/2013    | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|    | HQ File :01/83/050/00351/AM14/ | RLA File :03/94/040/00342/AM14/           | Lic.No/Date:0310743967<br>02.08.2013      | Defer Date:08.10.2014 |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग विभाग, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). E-mail sent to RA, Mumbai for Hard copy of application on 26.9.2014. The case is re-listed for 8.10.2014.

|                                                                                                                                                                                                    |                                |                                          |                                           |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 99                                                                                                                                                                                                 | Case No.:96/26/83-ALC1/2013    | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                    | HQ File :01/83/050/00419/AM14/ | RLA File :08/24/040/00179/AM14/          | Lic.No/Date:0810123461<br>02.08.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                          |                                           |                       |

|                                                                                                                                                                                                    |                                |                                          |                                           |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 100                                                                                                                                                                                                | Case No.:120/26/83-ALC1/2013   | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                    | HQ File :01/83/050/00443/AM14/ | RLA File :08/24/040/00180/AM14/          | Lic.No/Date:0810123460<br>02.08.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                          |                                           |                       |

|                                                                                                                                                                                                                                                                        |                                |                                          |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 101                                                                                                                                                                                                                                                                    | Case No.:121/26/83-ALC1/2013   | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                        | HQ File :01/83/050/00444/AM14/ | RLA File :08/24/040/00181/AM14/          | Lic.No/Date:0810123458<br>02.08.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 15.5.2014 and 31.7.2014. The case is re-listed for 8.10.2014. |                                |                                          |                                           |                       |

|                                                                                                                                                                                                    |                                |                                          |                                           |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 102                                                                                                                                                                                                | Case No.:95/26/83-ALC1/2013    | Party Name:JAY CHEMICAL INDUSTRIES LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                    | HQ File :01/83/050/00418/AM14/ | RLA File :08/24/040/00193/AM14/          | Lic.No/Date:0810123500<br>05.08.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                          |                                           |                       |

  
 डॉ. डोना घोष / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

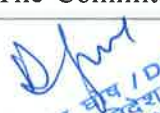
|     |                                                                                                                                                                                                                                                                |                                                  |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|---------------------------------------------------|---------------------------------|
| 103 | <b>Case No.:</b> 109/26/83-ALC1/2013                                                                                                                                                                                                                           | <b>Party Name:</b> JAY CHEMICAL INDUSTRIES LTD., | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00432/AM14/                                                                                                                                                                                                                       | <b>RLA File</b><br>:08/24/040/00192/AM14/        | <b>Lic.No/Date:</b> 0810123501<br>05.08.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee noticed that Central Excise Data not received from the firm and decided to defer the case. Reminders were issued on 24.6.2014 and 31.7.2014. The case is re-listed for 8.10.2014. |                                                  |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                  |                                               |                                                   |                                 |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------------------|---------------------------------|
| 104 | <b>Case No.:</b> 101/26/83-ALC1/2013                                                                                                                                                                                                                             | <b>Party Name:</b> ARIES DYE CHEM INDUSTRIES, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00424/AM14/                                                                                                                                                                                                                         | <b>RLA File</b><br>:08/24/040/00214/AM14/     | <b>Lic.No/Date:</b> 0810123847<br>16.08.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014 and 31.7.2014. The case is re-listed for 8.10.2014. |                                               |                                                   |                                 |

|     |                                                                                                                                                                                                                                         |                                           |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 105 | <b>Case No.:</b> 122/26/83-ALC1/2013                                                                                                                                                                                                    | <b>Party Name:</b> INDO COLCHEM LIMITED   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00445/AM14/                                                                                                                                                                                                | <b>RLA File</b><br>:08/24/040/00215/AM14/ | <b>Lic.No/Date:</b> 0810123891<br>16.08.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter issued on 11.8.2013. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                     |                                           |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 106 | <b>Case No.:</b> 123/26/83-ALC1/2013                                                                                                                                                                | <b>Party Name:</b> INDO COLCHEM LIMITED   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00446/AM14/                                                                                                                                                            | <b>RLA File</b><br>:08/24/040/00216/AM14/ | <b>Lic.No/Date:</b> 0810123890<br>16.08.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                        |                                                       |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------|-------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 107 | <b>Case No.:</b> 49/30/83-ALC1/2013                                                    | <b>Party Name:</b> CAMPBOR & ALLIED PRODUCTS LIMITED, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00511/AM14/                                               | <b>RLA File</b><br>:03/94/040/00328/AM14/             | <b>Lic.No/Date:</b> 0310745763<br>19.08.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted |                                                       |                                                   |                                 |

  
 डी.डी.जी. / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 8.10.2014

|     |                                                                                                                                                                                                                                                                                                              |                                                |                                                   |                                 |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------------|---------------------------------|
| 108 | <b>Case No.:</b> 1/23/83-ALC1/2013                                                                                                                                                                                                                                                                           | <b>Party Name:</b> ESTEEM INDUSTRIES PVT. LTD, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00320/AM14/                                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:17/24/040/00066/AM14/      | <b>Lic.No/Date:</b> 1710005488<br>22.08.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). E-mail sent to RA, Mumbai for Hard copy of application on 26.9.2014.The case is re-listed for 8.10.2014. |                                                |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                            |                                                |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------------|---------------------------------|
| 109 | <b>Case No.:</b> 72/3/83-ALC1/2014                                                                                                                                                                                                                                         | <b>Party Name:</b> MEHTA PETRO REFINERIES LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00094/AM15/                                                                                                                                                                                                                                   | <b>RLA File</b><br>:03/95/040/00437/AM14/      | <b>Lic.No/Date:</b> 0310747482<br>29.08.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL dated 22.8.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 8.10.2014. |                                                |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                       |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 110 | <b>Case No.:</b> 82/42/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                         | <b>Party Name:</b> CAMPBOR & ALLIED PRODUCTS LIMITED, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00777/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>RLA File</b><br>:03/94/040/00362/AM14/             | <b>Lic.No/Date:</b> 0310747728<br>30.08.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 8.10.2014 |                                                       |                                                   |                                 |

|     |                                                                                                                                                     |                                           |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 111 | <b>Case No.:</b> 11/30/83-ALC1/2013                                                                                                                 | <b>Party Name:</b> INDO COLCHEM LIMITED   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00473/AM14/                                                                                                            | <b>RLA File</b><br>:08/24/040/00221/AM14/ | <b>Lic.No/Date:</b> 0810124438<br>04.09.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated |                                           |                                                   |                                 |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

31.7.2014. The case is re-listed for 8.10.2014.

|     |                                                                                                                                                                                                    |                                           |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 112 | <b>Case No.:</b> 14/30/83-ALC1/2013                                                                                                                                                                | <b>Party Name:</b> INDO COLCHEM LIMITED   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00476/AM14/                                                                                                                                                           | <b>RLA File</b><br>:08/24/040/00222/AM14/ | <b>Lic.No/Date:</b> 0810124439<br>04.09.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                                                          |                                           |                                                   |                                 |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 113 | <b>Case No.:</b> 61/30/83-ALC1/2013                                                                                                                                                                                                      | <b>Party Name:</b> BEE CHEMS              | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00523/AM14/                                                                                                                                                                                                 | <b>RLA File</b><br>:06/24/040/00017/AM14/ | <b>Lic.No/Date:</b> 0610033879<br>11.09.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that DL reply from the firm has been received and sent to DIPP on 27.8.2014. DIPP was asked to expedite their comments. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                     |                                           |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 114 | <b>Case No.:</b> 9/28/83-ALC1/2013                                                                  | <b>Party Name:</b> GOYAL INDIA            | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00461/AM14/                                                            | <b>RLA File</b><br>:29/24/040/00006/AM14/ | <b>Lic.No/Date:</b> 2910022553<br>12.09.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Hard copy sent to DIPP vide UO dated 16.7.2014. The case re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                       |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 115 | <b>Case No.:</b> 58/34/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                         | <b>Party Name:</b> CAMPBOR & ALLIED PRODUCTS LIMITED, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00593/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>RLA File</b><br>:03/94/040/00433/AM14/             | <b>Lic.No/Date:</b> 0310749669<br>16.09.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 8.10.2014 |                                                       |                                                   |                                 |

|     |                                     |                                                              |                                                   |                              |
|-----|-------------------------------------|--------------------------------------------------------------|---------------------------------------------------|------------------------------|
| 116 | <b>Case No.:</b> 16/42/83-ALC1/2013 | <b>Party Name:</b> BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
|     | <b>HQ File</b>                      | <b>RLA File</b>                                              | <b>Lic.No/Date:</b> 0910057614                    | <b>Defer</b>                 |

*[Signature]* DONAGHOSH  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                    |                        |            |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------|------------|-----------------|
| :01/83/050/00711/AM14/                                                                                                                                                                             | :09/24/040/00285/AM14/ | 19.09.2013 | Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                        |            |                 |

|     |                                                                                                                                                                                                                                         |                                                          |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 117 | <b>Case No.:</b> 41/42/83-ALC1/2013                                                                                                                                                                                                     | <b>Party Name:</b> AMPACET SPECIALITY PRODUCTS PVT. LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00736/AM14/                                                                                                                                                                                                | <b>RLA File</b><br>:31/83/040/00082/AM14/                | <b>Lic.No/Date:</b> 3110060392<br>20.09.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                                          |                                                   |                                 |

|     |                                                                                                                                                                                                    |                                                      |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 118 | <b>Case No.:</b> 28/42/83-ALC1/2013                                                                                                                                                                | <b>Party Name:</b> SUDARSHAN CHEMICAL INDUSTRIES LTD | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00723/AM14/                                                                                                                                                           | <b>RLA File</b><br>:31/83/040/00115/AM14/            | <b>Lic.No/Date:</b> 3110060623<br>07.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                                      |                                                   |                                 |

|     |                                                                                                                                                                                                    |                                               |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------------------|---------------------------------|
| 119 | <b>Case No.:</b> 60/42/83-ALC1/2013                                                                                                                                                                | <b>Party Name:</b> CALIBRE CHEMICALS PVT.LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00755/AM14/                                                                                                                                                           | <b>RLA File</b><br>:03/94/040/01013/AM13/     | <b>Lic.No/Date:</b> 0310752446<br>07.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                               |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                                       |                                                   |                                 |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 120 | <b>Case No.:</b> 66/42/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> CAMPBOR & ALLIED PRODUCTS LIMITED, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00761/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>RLA File</b><br>:03/94/040/00565/AM14/             | <b>Lic.No/Date:</b> 0310752461<br>07.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 8.10.2014 |                                                       |                                                   |                                 |

  
 डोना घोष / DONA GHOSH  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                                                                                     |                                        |                                           |                       |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 121 | Case No.:1/29/83-ALC1/2013                                                                                                                                                                                                                                          | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case withdrawn |
|     | HQ File :01/83/050/00462/AM14/                                                                                                                                                                                                                                      | RLA File :30/24/040/00034/AM14/        | Lic.No/Date:3010097384<br>08.10.2013      | Defer Date:           |
|     | <b>Decision</b> :The Committee considered the case as per agenda and noted that RL, Ludhiana letter No.ADV-34/AM-14/LIC/LDH dated 3/9/2014 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case. |                                        |                                           |                       |

|     |                                                                                                                                                                                                    |                                                    |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|-------------------------------------------|-----------------------|
| 122 | Case No.:61/42/83-ALC1/2013                                                                                                                                                                        | Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00756/AM14/                                                                                                                                                                     | RLA File :03/95/040/00542/AM14/                    | Lic.No/Date:0310753766<br>15.10.2013      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                                    |                                           |                       |

|     |                                                                                                                                                                                                    |                                       |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 123 | Case No.:68/42/83-ALC1/2013                                                                                                                                                                        | Party Name:TASKAR CHEMICALS PVT. LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00763/AM14/                                                                                                                                                                     | RLA File :03/95/040/00560/AM14/       | Lic.No/Date:0310753759<br>15.10.2013      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                       |                                           |                       |

|     |                                                                                                                                                                                                    |                                   |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 124 | Case No.:20/42/83-ALC1/2013                                                                                                                                                                        | Party Name:NAGARJUNA AGRICHEM LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00715/AM14/                                                                                                                                                                     | RLA File :09/24/040/00040/AM14/   | Lic.No/Date:0910057942<br>17.10.2013      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                   |                                           |                       |

|     |                                                                                  |                                 |                                           |                       |
|-----|----------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 125 | Case No.:25/34/83-ALC1/2013                                                      | Party Name:ALOK INDUSTRIES      | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00560/AM14/                                                   | RLA File :05/23/040/00197/AM14/ | Lic.No/Date:0510368743<br>18.10.2013      | Defer Date:08.10.2015 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC |                                 |                                           |                       |

  
 डॉ. डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली 110011  
 Ministry of Commerce & Industry, New Delhi 110011

Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014.

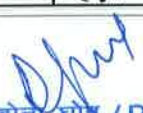
|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                       |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 126 | <b>Case No.:</b> 14/41/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                         | <b>Party Name:</b> CAMPBOR & ALLIED PRODUCTS LIMITED, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00656/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>RLA File</b><br>:03/94/040/00621/AM14/             | <b>Lic.No/Date:</b> 0310754276<br>18.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 8.10.2014 |                                                       |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                                                                                                                   |                                                 |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|---------------------------------------------------|---------------------------------|
| 127 | <b>Case No.:</b> 57/42/83-ALC1/2013                                                                                                                                                                                                                                                                                                                               | <b>Party Name:</b> STERLING AUXILIARIES PVT LTD | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00752/AM14/                                                                                                                                                                                                                                                                                                                          | <b>RLA File</b><br>:03/95/040/00482/AM14/       | <b>Lic.No/Date:</b> 0310754556<br>21.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Letter issued to firm for CE Data on 15.5.2014 and reminded on 31.7.2014. Re-listed for 8.10.2014 |                                                 |                                                   |                                 |

|     |                                                                                                                            |                                            |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|---------------------------------------------------|---------------------------------|
| 128 | <b>Case No.:</b> 50/42/83-ALC1/2013                                                                                        | <b>Party Name:</b> ATLANTIC CARE CHEMICALS | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00745/AM14/                                                                                   | <b>RLA File</b><br>:10/24/040/00046/AM14/  | <b>Lic.No/Date:</b> 1010055230<br>22.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DBT. Reminder to TA, DBT issued on 31.7.2014. The case is re-listed for 8.10.2014. |                                            |                                                   |                                 |

129

|                                                                                                                                                                                                                         |                                           |                                                   |                              |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 62/42/83-ALC1/2013                                                                                                                                                                                     | <b>Party Name:</b> VRITTI IMPEX PVT. LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Approved |
| <b>HQ File</b><br>:01/83/050/00757/AM14/                                                                                                                                                                                | <b>RLA File</b><br>:03/95/040/00448/AM14/ | <b>Lic.No/Date:</b> 03107547<br>22<br>22.10.2013  | <b>Defer Date:</b>           |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/112/2014-TSW dated 27.8.2014, the Committee decided to approve the case as under :- |                                           |                                                   |                              |
| <b>Export Item</b>                                                                                                                                                                                                      | <b>Qty.</b>                               | <b>Import Item</b>                                | <b>Qty.</b>                  |

  
 डॉना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 New Delhi

|                                                                                                        |               |                       |                  |
|--------------------------------------------------------------------------------------------------------|---------------|-----------------------|------------------|
| Plywood other than Commercial Plywood 3 mm to 16 mm                                                    | 1 Cubic meter | Veneer 0.5 mm to 6 mm | 1.20 Cubic meter |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |               |                       |                  |

|                                                                                                                                                                                                    |                                   |                                           |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| Case No.:29/42/83-ALC1/2013                                                                                                                                                                        | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00724/AM14/                                                                                                                                                                     | RLA File :31/83/040/00076/AM14/   | Lic.No/Date:3110060828<br>23.10.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                   |                                           |                       |

|                                                                                                                                                                                                                                                   |                                         |                                                           |                                  |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-----------------------------------------------------------|----------------------------------|
| Case No.:72/42/83-ALC1/2013                                                                                                                                                                                                                       | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014                 | Status:Case Approved             |
| HQ File :01/83/050/00767/AM14/                                                                                                                                                                                                                    | RLA File :03/95/040/00574/AM14/         | Lic.No/Date:0310754972<br>23.10.2013                      | Defer Date:                      |
| <b>Decision</b> : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 18.7.2014, the Committee decided to approve the case as under :- |                                         |                                                           |                                  |
| Export Item                                                                                                                                                                                                                                       | Qty.                                    | Import Item                                               | Qty.                             |
| STEROL 8815 (Fatty Alcohol 2.5 moles Ethoxylated)                                                                                                                                                                                                 | 1 Kg                                    | 1. Iso Decanol<br>2. 2-Ethyl Hexanol<br>3. Ethylene Oxide | 0.342 Kg<br>0.281 Kg<br>0.476 Kg |
| STER PEG 600 (Polyethylene Glycol 600)                                                                                                                                                                                                            | 1 Kg                                    | 1. Di Ethylene Glycol<br>2. Ethylene Oxide                | 0.183 Kg<br>0.837 Kg             |
| STERO NC 060 (Nonyl Phenol Polyglycol Ether/ Nonyl Phenol 2 Mole Ethoxylate)                                                                                                                                                                      | 1 Kg                                    | 1. Nonyl Phenol<br>2. Ethylene Oxide                      | 0.625 Kg<br>0.375 Kg             |
| STERO NC 150 (Nonyl Phenyl Poly Glycol Ether)                                                                                                                                                                                                     | 1 Kg                                    | 1. Nonyl Phenol<br>2. Ethylene Oxide                      | 0.283 Kg<br>0.736 Kg             |
| STER PEG 1500 (Polyethylene Glycol 1500)                                                                                                                                                                                                          | 1 Kg                                    | 1. Di Ethylene Glycol<br>2. Ethylene Oxide                | 0.0714 Kg<br>0.948 Kg            |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                   |      |                                            |                      |
|-------------------------------------------------------------------------------------------------------------------|------|--------------------------------------------|----------------------|
| STERO Co 200/CASOL<br>20 EO (Polyethylene<br>Triglyceride Ricinoleic<br>Acid)                                     | 1 kg | 1. Ethylene Oxide                          | 0.495 Kg             |
| STERO CO 320<br>(Polyoxyethylene<br>Triglyceride Ricinoleic<br>Acid)                                              | 1 Kg | 1. Ethylene Oxide                          | 0.678 Kg             |
| STERO HCO 400<br>(Polyoxyethylene<br>Hydrogenated Castrol Oil)<br>Hydrogenated Castro Oil<br>50 Moles Ethoxylate. | 1 Kg | 1. Ethylene Oxide                          | 0.715 Kg             |
| STEROTAM 150 (Stearyl<br>Amine 15 mole<br>Ethoxylate)                                                             | 1 Kg | 1. Stearyl Amine<br>2. Ethylene Oxide      | 0.292 Kg<br>0.727 Kg |
| STEROX400 (Octyl<br>Phenol Poly Glycol Ether)                                                                     | 1 Kg | 1. Octyl Phenol<br>2. Ethylene Oxide       | 0.137 Kg<br>0.882 Kg |
| STERO CARE EGDS<br>(Ethylene Glycol<br>Distearate)                                                                | 1 Kg | 1. Stearic Acid<br>2. Mono Ethylene Glycol | 0.975 Kg<br>0.106 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|     |                                                                                                                                                                                                    |                                    |                                               |                          |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|--------------------------|
| 132 | Case No.:74/42/83-<br>ALC1/2013                                                                                                                                                                    | Party Name:STEEL MONT<br>PVT LTD   | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00769/AM14/                                                                                                                                                                  | RLA File<br>:03/95/040/00483/AM14/ | Lic.No/Date:0310754966<br>23.10.2013          | Defer<br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                    |                                               |                          |

|     |                                   |                                           |                                               |                          |
|-----|-----------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| 133 | Case No.:6/41/83-<br>ALC1/2013    | Party Name:MODERN<br>INSECTICIDES LIMITED | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00648/AM14/ | RLA File<br>:30/24/040/00036/AM14/        | Lic.No/Date:3010097773<br>24.10.2013          | Defer<br>Date:08.10.2014 |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110002  
 Ministry of Commerce & Industry, New Delhi-110002

**Decision** :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014.

|     |                                                                                                                                                                                                    |                                           |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 134 | <b>Case No.:</b> 102/42/83-ALC1/2013                                                                                                                                                               | <b>Party Name:</b> ANKIT INDUSTRIES       | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00797/AM14/                                                                                                                                                           | <b>RLA File</b><br>:08/24/040/00329/AM14/ | <b>Lic.No/Date:</b> 0810125962<br>24.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                                               |                                                      |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 135 | <b>Case No.:</b> 1/32/83-ALC1/2013                                                                                                                                                                                                                                                            | <b>Party Name:</b> ROHAN DYES AND INTERMEDIATES LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00530/AM14/                                                                                                                                                                                                                                                      | <b>RLA File</b><br>:08/24/040/00249/AM12/            | <b>Lic.No/Date:</b> 0810125990<br>25.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter issued on 22.1.2014 and reminded vide letter dated 17.4.2014 and 31.7.2014. The case is re-listed for 8.10.2014. |                                                      |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                                                           |                                                   |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|---------------------------------------------------|---------------------------------|
| 136 | <b>Case No.:</b> 54/42/83-ALC1/2013                                                                                                                                                                                                                                                                       | <b>Party Name:</b> HIMADRI CHEMICALS & INDS. LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00749/AM14/                                                                                                                                                                                                                                                                  | <b>RLA File</b><br>:02/24/040/00102/AM14/         | <b>Lic.No/Date:</b> 0210195598<br>25.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 2.6.2014 issued by DC(MSME). Reminder was issued through email dated 20.8.2014. The case is re-listed for 8.10.2014. |                                                   |                                                   |                                 |

13  
7

|                                                                                                                                                                                                                                                   |                                         |                                           |                      |          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|----------------------|----------|
| Case No.:73/42/83-ALC1/2013                                                                                                                                                                                                                       | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |          |
| HQ File<br>:01/83/050/00768/AM14/                                                                                                                                                                                                                 | RLA File<br>:03/95/040/00416/AM14/      | Lic.No/Date:03107554<br>31<br>25.10.2013  | Defer Date:          |          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 18.9.2014, the Committee decided to approve the case as under :- |                                         |                                           |                      |          |
| Export Item                                                                                                                                                                                                                                       |                                         | Qty.                                      | Import Item          | Qty.     |
| STERO CO 360 (A)                                                                                                                                                                                                                                  |                                         | 1 Kg                                      | 1. Ethylene Oxide    | 0.642 Kg |

*[Signature]*  
 डॉ. न. घोष / DONA GHOSH  
 उप महाविदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली  
 Ministry of Commerce & Industry, New Delhi

|                                                                                                              |      |                                     |                      |
|--------------------------------------------------------------------------------------------------------------|------|-------------------------------------|----------------------|
| (Polyethylene Ricinoleic Acid/Triglyceride)<br>Ricinoleic Acid 36 moles<br>Ethoxylated)                      |      |                                     |                      |
| STEROL 161811 (A)<br>(Cetostearyl Alcohol Poly<br>Glycol Ether/Cetostearyl<br>alcohol 14 mole<br>ethoxylate) | 1 Kg | 1. Ceto Stearyl Alcohol             | 0.299 Kg             |
|                                                                                                              |      | 2. Ethylene Oxide                   | 0.720 Kg             |
| STEROL 1312 (Iso Tri<br>Decyl Alcohol<br>Ethoxylate/Iso Tri<br>Decanol 9 Moles<br>Ethoxylated)               | 1 Kg | 1. Iso Tri Decanol (ITDA)           | 0.342 Kg             |
|                                                                                                              |      | 2. Ethylene Oxide                   | 0.677 Kg             |
| STERO CO 300 (BG) (A)<br>(Polyoxyethylene<br>Triglyceride Ricinoleic<br>Acid 45 mole Ethoxylate)             | 1 Kg | Ethylene Oxide                      | 0.694 Kg             |
| STEROL 1206 (A)<br>(Lauryl Alcohol<br>Ethoxylated/Lauryl<br>Alcohol 6.5 mole<br>Ethoxylated)                 | 1 Kg | 1. Lauryl Alcohol                   | 0.412 Kg             |
|                                                                                                              |      | 2. Ethylene Oxide                   | 0.607 Kg             |
| STEROL 1308 (Tri Decyl<br>Alcohol Ethoxylate Tri<br>Decyl Alcohol 8 Moles<br>Ethoxylate)                     | 1 kg | 1. Tri Decyl Alcohol (TDA)          | 0.369 Kg             |
|                                                                                                              |      | 2. Ethylene Oxide(EO)               | 0.650 Kg             |
| STEROL 8815 (Fatty<br>Alcohol 3 moles<br>Ethoxylated)                                                        | 1 Kg | 1. Isodecanol                       | 0.342 Kg             |
|                                                                                                              |      | 2. 2- Ethyl Hexanol (2-EH)          | 0.281 Kg             |
| STEROQUAT 80 (MG)<br>(A) (Benzalkonium<br>Chloride)                                                          | 1 Kg | 3. Ethylene Oxide<br>Farmin DM 2465 | 0.476 Kg<br>0.588 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
डोना घोष / DONA GHOSH  
उप महाविदेशिक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
समिन्धु एवम् उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                   |                                           |                                                   |                                 |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 138 | <b>Case No.:</b> 106/42/83-ALC1/2013                                                                                                                                                              | <b>Party Name:</b> PRIMA CHEMICALS,       | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00801/AM14/                                                                                                                                                          | <b>RLA File</b><br>:08/24/040/00334/AM14/ | <b>Lic.No/Date:</b> 0810125989<br>25.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014 |                                           |                                                   |                                 |

139

|                                                                                                                                                                                                                                                  |                                 |                                           |                      |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|----------------------|
| Case No.:104/42/83-ALC1/2013                                                                                                                                                                                                                     | Party Name:MATANGI INDUSTRIES   | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
| HQ File :01/83/050/00799/AM14/                                                                                                                                                                                                                   | RLA File :08/24/040/00251/AM14/ | Lic.No/Date:08101260<br>53<br>28.10.2013  | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011-Ch.II dated 22.7.2014, the Committee decided to approve the case as under :- |                                 |                                           |                      |
| Export Item                                                                                                                                                                                                                                      | Qty.                            | Import Item                               | Qty.                 |
| MAGACOL PEG-4000<br>(Poly Ethylene Glycol 4000)                                                                                                                                                                                                  | 1 Kg                            | 1. Diethylene Glycol                      | 0.0265 Kg            |
|                                                                                                                                                                                                                                                  |                                 | 2. Ethylene Oxide                         | 0.973 Kg             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                           |                                 |                                           |                      |

|     |                                                                                                                                                   |                                           |                                                   |                                 |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 140 | <b>Case No.:</b> 10/42/83-ALC1/2013                                                                                                               | <b>Party Name:</b> ITC LIMITED            | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00705/AM14/                                                                                                          | <b>RLA File</b><br>:09/24/040/00327/AM14/ | <b>Lic.No/Date:</b> 0910058049<br>29.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :DL dated 10.6.2014 issued by DIPP. Reminder was issued to firm on 31.7.2014 by this office. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                                                          |                                              |                                                   |                                 |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|---------------------------------------------------|---------------------------------|
| 141 | <b>Case No.:</b> 8/41/83-ALC1/2013                                                                                                                                                                                                       | <b>Party Name:</b> ROHA DYE CHEM PVT LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00650/AM14/                                                                                                                                                                                                 | <b>RLA File</b><br>:03/95/040/00533/AM14/    | <b>Lic.No/Date:</b> 0310756111<br>30.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Central Excise Data received from firm and sent to Deptt. of C&PC(Chem Div) on 20.8.2014 and was asked to expedite their comments . The case is re-listed for 8.10.2014 |                                              |                                                   |                                 |

  
 डॉ. घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                    |                                                 |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|---------------------------------------------------|---------------------------------|
| 142 | <b>Case No.:</b> 47/41/83-ALC1/2013                                                                                                                                                                | <b>Party Name:</b> COLOURTEX INDUSTRIES LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00689/AM14/                                                                                                                                                           | <b>RLA File</b><br>:03/94/040/00452/AM14/       | <b>Lic.No/Date:</b> 0310756238<br>30.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014 |                                                 |                                                   |                                 |

|     |                                                                                                                                                                                                 |                                           |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 143 | <b>Case No.:</b> 43/42/83-ALC1/2013                                                                                                                                                             | <b>Party Name:</b> SURIE POLEX            | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00738/AM14/                                                                                                                                                        | <b>RLA File</b><br>:05/24/040/00263/AM14/ | <b>Lic.No/Date:</b> 0510369887<br>30.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O. issued on 17.7.2014. The case is re-listed for 8.10.2013. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                    |                                           |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 144 | <b>Case No.:</b> 2/33/83-ALC1/2013                                                                                                                                                                 | <b>Party Name:</b> ASIATIC INDUSTRIES     | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00534/AM14/                                                                                                                                                           | <b>RLA File</b><br>:08/24/040/00328/AM14/ | <b>Lic.No/Date:</b> 0810126219<br>31.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014 |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                    |                                              |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|---------------------------------------------------|---------------------------------|
| 145 | <b>Case No.:</b> 20/49/83-ALC1/2013                                                                                                                                                                | <b>Party Name:</b> STERICON PHARMA PVT.LTD., | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00899/AM14/                                                                                                                                                           | <b>RLA File</b><br>:07/24/040/00244/AM14/    | <b>Lic.No/Date:</b> 0710099385<br>31.10.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014 |                                              |                                                   |                                 |

|     |                                                                                                                                                                                             |                                           |                                                   |                                 |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 146 | <b>Case No.:</b> 6/42/83-ALC1/2013                                                                                                                                                          | <b>Party Name:</b> OREM ACCESS BIO. INC   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00701/AM14/                                                                                                                                                    | <b>RLA File</b><br>:09/24/040/00357/AM14/ | <b>Lic.No/Date:</b> 0910058107<br>01.11.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> D/L dated 17.4.2014 issued by Deptt. of C&PC(PC.Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder dated 31.7.2014. Re-listed for 8.10.2014. |                                           |                                                   |                                 |

  
 डॉ. घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                                                                                          |                                            |                                                  |                             |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------------|-----------------------------|
| 147 | <b>Case No.:13/41/83-ALC1/2013</b>                                                                                                                                                                                                                                       | <b>Party Name:GALAXY SURFACTANTS LTD.,</b> | <b>Meet No/Date:9/83-ALC1/2014</b><br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00655/AM14/                                                                                                                                                                                                                                        | RLA File<br>:03/94/040/00636/AM14/         | Lic.No/Date:0310756883<br>06.11.2013             | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that Central Excise Data duly certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 21.8.2014. The case is re-listed for 8.10.2014. |                                            |                                                  |                             |

|     |                                                                                                                                                                                                                                                              |                                                       |                                                  |                             |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|--------------------------------------------------|-----------------------------|
| 148 | <b>Case No.:24/41/83-ALC1/2013</b>                                                                                                                                                                                                                           | <b>Party Name:KANDLA ENERGY AND CHEMICALS LIMITED</b> | <b>Meet No/Date:9/83-ALC1/2014</b><br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00666/AM14/                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00320/AM14/                    | Lic.No/Date:0510370467<br>07.11.2013             | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again DL issued to firm on 27.5.2014. Reminder was issued on 31.7.14.The case is re-listed for 8.10.2014. |                                                       |                                                  |                             |

|     |                                                                                                                                                                                                                                                               |                                                       |                                                  |                             |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|--------------------------------------------------|-----------------------------|
| 149 | <b>Case No.:25/41/83-ALC1/2013</b>                                                                                                                                                                                                                            | <b>Party Name:KANDLA ENERGY AND CHEMICALS LIMITED</b> | <b>Meet No/Date:9/83-ALC1/2014</b><br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00667/AM14/                                                                                                                                                                                                                             | RLA File<br>:05/23/040/00321/AM14/                    | Lic.No/Date:0510370469<br>07.11.2013             | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again D/L issued to firm on 27.5.2014. Reminder was issued on 31.7.14.The case is re-listed for 8.10.2014. |                                                       |                                                  |                             |

|     |                                                                                                                                                                                                    |                                                 |                                                  |                             |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|--------------------------------------------------|-----------------------------|
| 150 | <b>Case No.:99/42/83-ALC1/2013</b>                                                                                                                                                                 | <b>Party Name:JAY CHEMICAL INDUSTRIES LTD.,</b> | <b>Meet No/Date:9/83-ALC1/2014</b><br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00794/AM14/                                                                                                                                                                  | RLA File<br>:08/24/040/00341/AM14/              | Lic.No/Date:0810126313<br>07.11.2013             | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                                 |                                                  |                             |

|     |                                                                                         |                                          |                                                  |                             |
|-----|-----------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------------|-----------------------------|
| 151 | <b>Case No.:4/37/83-ALC1/2013</b>                                                       | <b>Party Name:PLASTENE INDIA LIMITED</b> | <b>Meet No/Date:9/83-ALC1/2014</b><br>30.07.2014 | <b>Status:Case Approved</b> |
|     | HQ File<br>:01/83/050/00626/AM14/                                                       | RLA File<br>:37/24/040/00002/AM14/       | Lic.No/Date:37100023<br>10<br>08.11.2013         | Defer Date:                 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Based on the written |                                          |                                                  |                             |

  
 डॉ. डोना घोष / DONA GHOSH  
 उप महा निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महा निदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली  
 Ministry of Commerce & Industry, New Delhi

recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/42/2010-PC.II dated 27.5.2014, the Committee decided to approve the case as under :-

| Export Item                                                                                 | Qty. | Import Item        | Qty.      |
|---------------------------------------------------------------------------------------------|------|--------------------|-----------|
| U.V. Stabilizer Master Batch (Containing 80 $\pm$ 1% LLDPE and 20 $\pm$ 1% U.V. Stabilizer) | 1 Kg | 1. LLDPE Granules  | 0.8240 Kg |
|                                                                                             |      | 2. U.V. Stabilizer | 0.2060 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                                                                                                                   |                                   |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| Case No.:5/37/83-ALC1/2013                                                                                                                                                                                                                                                                        | Party Name:PLASTENE INDIA LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00627/AM14/                                                                                                                                                                                                                                                                    | RLA File :37/24/040/00003/AM14/   | Lic.No/Date:3710002311<br>08.11.2013      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter issued for hard copy of application on 20.8.2014. The case is re-listed for 8.10.2014. |                                   |                                           |                       |

| Case No.:6/37/83-ALC1/2013                                                                                                                                                                                                                     | Party Name:PLASTENE INDIA LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|----------------------|
| HQ File :01/83/050/00628/AM14/                                                                                                                                                                                                                 | RLA File :37/24/040/00004/AM14/   | Lic.No/Date:37100023<br>12<br>08.11.2013  | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/42/2010-PC.II dated 27.5.2014, the Committee decided to approve the case as under :- |                                   |                                           |                      |
| Export Item                                                                                                                                                                                                                                    | Qty.                              | Import Item                               | Qty.                 |
| Filler / Calcium Carbonate Master Batch (Containing 29 $\pm$ 1% LLDPE, 70 $\pm$ 1% Calcium Carbonate & 1% Additive)                                                                                                                            | 1 Kg                              | 1. LLDPE Granules                         | 0.2958 Kg            |
|                                                                                                                                                                                                                                                |                                   | 2. Calcium Carbonate                      | 0.7140 Kg            |
|                                                                                                                                                                                                                                                |                                   | 3. Additives (Plast id PYN)               | 0.0102 Kg            |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                         |                                   |                                           |                      |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                     |                                               |                                                   |                             |
|-----|-----------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------------------|-----------------------------|
| 154 | <b>Case No.:16/41/83-ALC1/2013</b>                                                                  | <b>Party Name:PIRAMAL ENTERPRISES LIMITED</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00658/AM14/                                                                   | RLA File<br>:03/95/040/00612/AM14/            | Lic.No/Date:0310757683<br>12.11.2013              | Defer<br>Date:08.10.2014    |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 8.10.2014. |                                               |                                                   |                             |

|     |                                                                                                                                                                                                 |                                       |                                                   |                             |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|---------------------------------------------------|-----------------------------|
| 155 | <b>Case No.:23/41/83-ALC1/2013</b>                                                                                                                                                              | <b>Party Name:BAYER VAPI PVT.LTD.</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00665/AM14/                                                                                                                                                               | RLA File<br>:03/94/040/00674/AM14/    | Lic.No/Date:0310757577<br>12.11.2013              | Defer<br>Date:08.10.2014    |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                       |                                                   |                             |

|     |                                                                                                                                                                                                 |                                           |                                                   |                             |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|-----------------------------|
| 156 | <b>Case No.:92/42/83-ALC1/2013</b>                                                                                                                                                              | <b>Party Name:EXCEL CROP CARE LIMITED</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00787/AM14/                                                                                                                                                               | RLA File<br>:03/94/040/00685/AM14/        | Lic.No/Date:0310757584<br>12.11.2013              | Defer<br>Date:08.10.2014    |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                           |                                                   |                             |

|     |                                                                                                                                                                                                 |                                       |                                                   |                             |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|---------------------------------------------------|-----------------------------|
| 157 | <b>Case No.:15/41/83-ALC1/2013</b>                                                                                                                                                              | <b>Party Name:BAYER VAPI PVT.LTD.</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00657/AM14/                                                                                                                                                               | RLA File<br>:03/94/040/00670/AM14/    | Lic.No/Date:0310757764<br>13.11.2013              | Defer<br>Date:08.10.2014    |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                       |                                                   |                             |

|     |                                                                                                                                                                                                 |                                       |                                                   |                             |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|---------------------------------------------------|-----------------------------|
| 158 | <b>Case No.:21/41/83-ALC1/2013</b>                                                                                                                                                              | <b>Party Name:BAYER VAPI PVT.LTD.</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00663/AM14/                                                                                                                                                               | RLA File<br>:03/94/040/00669/AM14/    | Lic.No/Date:0310757759<br>13.11.2013              | Defer<br>Date:08.10.2014    |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                       |                                                   |                             |

  
 डोना घोष / DONA GHOSH  
 उप महा निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 यांत्रिक एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                    |                                                               |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------|-------------------------------------------|-----------------------|
| 159 | Case No.:26/42/83-ALC1/2013                                                                                                                                                                        | Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00721/AM14/                                                                                                                                                                     | RLA File :35/24/040/00031/AM14/                               | Lic.No/Date:3510042650<br>13.11.2013      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                                               |                                           |                       |

|     |                                                                                                                                                                                                 |                                         |                                           |                       |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|-----------------------|
| 160 | Case No.:115/42/83-ALC1/2013                                                                                                                                                                    | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00810/AM14/                                                                                                                                                                  | RLA File :34/24/040/00195/AM14/         | Lic.No/Date:3410038438<br>13.11.2013      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                         |                                           |                       |

|     |                                                                                                                                                   |                                               |                                           |                       |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|-----------------------|
| 161 | Case No.:23/42/83-ALC1/2013                                                                                                                       | Party Name:PRABHU POLY COLOR PRIVATE LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00718/AM14/                                                                                                                    | RLA File :04/24/040/00148/AM14/               | Lic.No/Date:0410151915<br>14.11.2013      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(PC Div). Hard copy again sent to PC Div. on 29.8.2014. The case is re-listed for 8.10.2014. |                                               |                                           |                       |

|     |                                                                                                                                                                                                   |                                         |                                           |                       |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|-----------------------|
| 162 | Case No.:116/42/83-ALC1/2013                                                                                                                                                                      | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00811/AM14/                                                                                                                                                                    | RLA File :34/24/040/00194/AM14/         | Lic.No/Date:3410038456<br>15.11.2013      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                         |                                           |                       |

|     |                                                                                                                                                                                                   |                                         |                                           |                       |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|-----------------------|
| 163 | Case No.:117/42/83-ALC1/2013                                                                                                                                                                      | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00812/AM14/                                                                                                                                                                    | RLA File :34/24/040/00147/AM14/         | Lic.No/Date:3410038455<br>15.11.2013      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                         |                                           |                       |

  
 डोना ग़ोष / DONA GHOSH  
 उपायुक्त, विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                                                                               |                                          |                                           |                      |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|----------------------|
| Case No.:20/41/83-ALC1/2013                                                                                                                                                                                                   | Party Name:SCHOTT KAISHA PRIVATE LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
| HQ File :01/83/050/00662/AM14/                                                                                                                                                                                                | RLA File :03/95/040/00647/AM14/          | Lic.No/Date:0310758089<br>18.11.2013      | Defer Date:          |
| <p><b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/26/2014-TSW dated 21.8.2014, the Committee decided to approve the case as under :-</p> |                                          |                                           |                      |
| Export Item                                                                                                                                                                                                                   | Qty.                                     | Import Item                               | Qty.                 |
| Glass Cartridges for use in Dental/Pen Injectors/Auto Injectors in various capacities sterile or non-sterile                                                                                                                  | 1 Kg (Net content of glass)              | Relevant Glass Tubing                     | 1.2 Kg               |
| <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p>                                                                                                                 |                                          |                                           |                      |

|                                                                                                                                                                                                                                                           |                                     |                                                                  |                                  |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|------------------------------------------------------------------|----------------------------------|
| Case No.:35/42/83-ALC1/2013                                                                                                                                                                                                                               | Party Name:JK MASTER BATCH PVT.LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014                        | Status:Case Approved             |
| HQ File :01/83/050/00730/AM14/                                                                                                                                                                                                                            | RLA File :05/23/040/00345/AM14/     | Lic.No/Date:0510371216<br>18.11.2013                             | Defer Date:                      |
| <p><b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(PC Div) vide their U.O.No. 46011/66/2012-PC.II dated 16.7.2014, the Committee decided to approve the case as under :-</p> |                                     |                                                                  |                                  |
| Export Item                                                                                                                                                                                                                                               | Qty.                                | Import Item                                                      | Qty.                             |
| White Master Batch (Containing 40 $\pm$ 1% LLDPE, 50 $\pm$ 1% Titanium Dioxide and 10 $\pm$ 1% Calcium Carbonate)                                                                                                                                         | 1 Kg                                | 1. LLDPE Granules<br>2. Titanium Dioxide<br>3. Calcium Carbonate | 0.412 Kg<br>0.515 Kg<br>0.103 Kg |
| <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p>                                                                                                                                             |                                     |                                                                  |                                  |

  
 D. GHOSH  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                   |                                                    |                                                   |                                 |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|---------------------------------------------------|---------------------------------|
| 166 | <b>Case No.:</b> 22/42/83-ALC1/2013                                                                                                                                                               | <b>Party Name:</b> HYDERABAD CHEMICAL PRODUCTS LTD | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00717/AM14/                                                                                                                                                          | <b>RLA File</b><br>:09/24/040/00409/AM14/          | <b>Lic.No/Date:</b> 0910058252<br>19.11.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                                    |                                                   |                                 |

|     |                                                                                                                                                                                                 |                                           |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 167 | <b>Case No.:</b> 114/42/83-ALC1/2013                                                                                                                                                            | <b>Party Name:</b> ANKIT INDUSTRIES       | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00809/AM14/                                                                                                                                                        | <b>RLA File</b><br>:08/24/040/00353/AM14/ | <b>Lic.No/Date:</b> 0810126564<br>19.11.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                        |                                                     |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|---------------------------------------------------|---------------------------------|
| 168 | <b>Case No.:</b> 4/42/83-ALC1/2013                                                                                                     | <b>Party Name:</b> BILT GRAPHIC PAPER PRODUCTS LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00699/AM14/                                                                                               | <b>RLA File</b><br>:31/83/040/00140/AM13/           | <b>Lic.No/Date:</b> 3110061100<br>20.11.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :DL dated 5.5.2014 issued by DIPP. Reminder dated 6.8.2014 issued by this office. The case is re-listed for 8.10.2014. |                                                     |                                                   |                                 |

|     |                                                                                                                                                                                                 |                                           |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 169 | <b>Case No.:</b> 39/42/83-ALC1/2013                                                                                                                                                             | <b>Party Name:</b> SYNGENTA INDIA LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00734/AM14/                                                                                                                                                        | <b>RLA File</b><br>:31/83/040/00089/AM14/ | <b>Lic.No/Date:</b> 3110061139<br>22.11.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                            |                                                        |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 170 | <b>Case No.:</b> 56/42/83-ALC1/2013                                                                                                                                                                                                                                        | <b>Party Name:</b> CENTURY TEXTILES AND INDUSTRIES LTD | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00751/AM14/                                                                                                                                                                                                                                   | <b>RLA File</b><br>:02/24/040/00119/AM14/              | <b>Lic.No/Date:</b> 0210196701<br>22.11.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 13.5.2014 issued by DIPP. Reminder to be issued. The case is re-listed for 8.10.2014. |                                                        |                                                   |                                 |

डी. डी. गहोष  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                    |                                                           |                                                   |                             |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------|---------------------------------------------------|-----------------------------|
| 171 | <b>Case No.:95/42/83-ALC1/2013</b>                                                                                                                                                                 | <b>Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00790/AM14/                                                                                                                                                                     | RLA File :03/95/040/00635/AM14/                           | Lic.No/Date:0310758989<br>25.11.2013              | Defer Date:08.10.2014       |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8..2014. The case is re-listed for 8.10.2014. |                                                           |                                                   |                             |

|     |                                                                                                                                                                                                  |                                                |                                                   |                             |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------------|-----------------------------|
| 172 | <b>Case No.:118/42/83-ALC1/2013</b>                                                                                                                                                              | <b>Party Name:E I DUPONT INDIA PVT LIMITED</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00813/AM14/                                                                                                                                                                   | RLA File :34/24/040/00209/AM14/                | Lic.No/Date:3410038533<br>25.11.2013              | Defer Date:08.10.2014       |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014 The case is re-listed for 8.10.2014. |                                                |                                                   |                             |

|     |                                                                                                                                                                                                   |                                          |                                                   |                             |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|---------------------------------------------------|-----------------------------|
| 173 | <b>Case No.:90/42/83-ALC1/2013</b>                                                                                                                                                                | <b>Party Name:UNITED PHOSPHORUS LTD.</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00785/AM14/                                                                                                                                                                    | RLA File :03/95/040/00544/AM14/          | Lic.No/Date:0310759180<br>26.11.2013              | Defer Date:08.10.2014       |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                          |                                                   |                             |

|     |                                                                                                                                        |                                                 |                                                   |                             |
|-----|----------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|---------------------------------------------------|-----------------------------|
| 174 | <b>Case No.:11/42/83-ALC1/2013</b>                                                                                                     | <b>Party Name:KL HI-TECH SECURE PRINT LTD.,</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00706/AM14/                                                                                                         | RLA File :09/24/040/00415/AM14/                 | Lic.No/Date:0910058361<br>27.11.2013              | Defer Date:08.10.2014       |
|     | <b>Decision</b> :DL dated 5.5.2014 issued by DIPP. Reminder dated 6.8.2014 issued by this office. The case is re-listed for 8.10.2014. |                                                 |                                                   |                             |

|     |                                                                                                                                                                                                                                                                                                                                                  |                                               |                                                   |                              |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------------------|------------------------------|
| 175 | <b>Case No.:1/37/83-ALC1/2013</b>                                                                                                                                                                                                                                                                                                                | <b>Party Name:ESTEEM INDUSTRIES PVT. LTD,</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case withdrawn</b> |
|     | HQ File :01/83/050/00623/AM14/                                                                                                                                                                                                                                                                                                                   | RLA File :17/24/040/00090/AM14/               | Lic.No/Date:1710005595<br>28.11.2013              | Defer Date:                  |
|     | <b>Decision</b> :The Committee considered the case as per agenda and noted that RLA, Goa vide E-mail dated 25.6.2014 has intimated that the license has been issued on repeat basis vide Meeting No.31/83 dated 31.10.2012. RA is advised to dispose of the present application as per norms already approved. Hence the present application has |                                               |                                                   |                              |

  
 डॉ. डोनागोश  
 उप महाविदेशी व्यापार  
 Dy. Director General of Foreign Trade  
 विदेशी व्यापार महाविभाग  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

been withdrawn.

|     |                                                                                                                                                                                                              |                                                |                                                   |                                 |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------------------|---------------------------------|
| 176 | <b>Case No.:</b> 53/42/83-ALC1/2013                                                                                                                                                                          | <b>Party Name:</b> KALPENA INDUSTRIES LIMITED, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00748/AM14/                                                                                                                                                                     | <b>RLA File</b><br>:02/24/040/00126/AM14/      | <b>Lic.No/Date:</b> 0210197023<br>29.11.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 27.8.2014. The case is re-listed for 8.10.2014. |                                                |                                                   |                                 |

|     |                                                                                                                                                                                                  |                                                    |                                                   |                                 |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|---------------------------------------------------|---------------------------------|
| 177 | <b>Case No.:</b> 84/42/83-ALC1/2013                                                                                                                                                              | <b>Party Name:</b> SHYAM CHEMICALS PRIVATE LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00779/AM14/                                                                                                                                                         | <b>RLA File</b><br>:03/95/040/00643/AM14/          | <b>Lic.No/Date:</b> 0310760170<br>02.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                                    |                                                   |                                 |

|     |                                                                                                                                                                                                  |                                             |                                                   |                                 |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|---------------------------------------------------|---------------------------------|
| 178 | <b>Case No.:</b> 107/42/83-ALC1/2013                                                                                                                                                             | <b>Party Name:</b> MAHAK DYECHEM INDUSTRIES | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00802/AM14/                                                                                                                                                         | <b>RLA File</b><br>:08/24/040/00372/AM14/   | <b>Lic.No/Date:</b> 0810126791<br>02.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                             |                                                   |                                 |

|     |                                                                                                                                                                                                                                                             |                                           |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 179 | <b>Case No.:</b> 2/37/83-ALC1/2013                                                                                                                                                                                                                          | <b>Party Name:</b> INDO COLCHEM LIMITED   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00624/AM14/                                                                                                                                                                                                                    | <b>RLA File</b><br>:08/24/040/00380/AM14/ | <b>Lic.No/Date:</b> 0810126836<br>03.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Central Excise Data Duly certified by Central Excise from the firm has been received in other license, however items of this license are also same. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

*Dhruv*  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi 110001

|     |                                                                                                                                                                                                 |                                           |                                                   |                                        |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|----------------------------------------|
| 180 | <b>Case No.:101/42/83-ALC1/2013</b>                                                                                                                                                             | <b>Party Name:MEGHMANI PIGMENTS</b>       | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b>            |
|     | <b>HQ File</b><br>:01/83/050/00796/AM14/                                                                                                                                                        | <b>RLA File</b><br>:08/24/040/00375/AM14/ | <b>Lic.No/Date:0810126839<br/>03.12.2013</b>      | <b>Defer</b><br><b>Date:08.10.2014</b> |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                           |                                                   |                                        |

|     |                                                                                                                                                                                                                                                                           |                                            |                                                   |                                        |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|---------------------------------------------------|----------------------------------------|
| 181 | <b>Case No.:100/42/83-ALC1/2013</b>                                                                                                                                                                                                                                       | <b>Party Name:ARHAM PETROCHEM PVT.LTD.</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b>            |
|     | <b>HQ File</b><br>:01/83/050/00795/AM14/                                                                                                                                                                                                                                  | <b>RLA File</b><br>:08/24/040/00368/AM14/  | <b>Lic.No/Date:0810126886<br/>04.12.2013</b>      | <b>Defer</b><br><b>Date:08.10.2014</b> |
|     | <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL dated 11.7.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 8.10.2014. |                                            |                                                   |                                        |

|     |                                                                                                                                                                                                                                                                              |                                           |                                                   |                                        |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|----------------------------------------|
| 182 | <b>Case No.:85/42/83-ALC1/2013</b>                                                                                                                                                                                                                                           | <b>Party Name:SARAF CHEMICALS LTD.</b>    | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b>            |
|     | <b>HQ File</b><br>:01/83/050/00780/AM14/                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/95/040/00714/AM14/ | <b>Lic.No/Date:0310760778<br/>05.12.2013</b>      | <b>Defer</b><br><b>Date:08.10.2014</b> |
|     | <b>Decision</b> :The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.8.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 8.10.2014. |                                           |                                                   |                                        |

|     |                                                                                                                                                                                                                                                                                                                                                                  |                                               |                                                   |                              |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------------------|------------------------------|
| 183 | <b>Case No.:1/38/83-ALC1/2013</b>                                                                                                                                                                                                                                                                                                                                | <b>Party Name:ESTEEM INDUSTRIES PVT. LTD,</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case withdrawn</b> |
|     | <b>HQ File</b><br>:01/83/050/00629/AM14/                                                                                                                                                                                                                                                                                                                         | <b>RLA File</b><br>:17/24/040/00092/AM14/     | <b>Lic.No/Date:1710005604<br/>06.12.2013</b>      | <b>Defer Date:</b>           |
|     | <b>Decision</b> :The Committee considered the case as per agenda and noted that RLA, Goa vide E-mail dated 25.6.2014 has intimated that the license has been issued on repeat basis vide Meeting No.31/83 dated 31.10.2012. RA is advised to dispose of the present application as per norms already approved. Hence the present application has been withdrawn. |                                               |                                                   |                              |

|     |                                          |                                               |                                                   |                                        |
|-----|------------------------------------------|-----------------------------------------------|---------------------------------------------------|----------------------------------------|
| 184 | <b>Case No.:2/38/83-ALC1/2013</b>        | <b>Party Name:ESTEEM INDUSTRIES PVT. LTD,</b> | <b>Meet No/Date:9/83-ALC1/2014<br/>30.07.2014</b> | <b>Status:Case Deferred</b>            |
|     | <b>HQ File</b><br>:01/83/050/00630/AM14/ | <b>RLA File</b><br>:17/24/040/00093/AM14/     | <b>Lic.No/Date:1710005605<br/>06.12.2013</b>      | <b>Defer</b><br><b>Date:08.10.2014</b> |

  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). Letter/E-mail issued to RA, Goa on 26.8.2014. The case is re-listed for 8.10.2014.

|     |                                                                                                                                                                                                                                                                                                                                                                 |                                        |                                           |                       |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 185 | Case No.:3/38/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                      | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case withdrawn |
|     | HQ File<br>:01/83/050/00631/AM14/                                                                                                                                                                                                                                                                                                                               | RLA File<br>:17/24/040/00094/AM14/     | Lic.No/Date:1710005606<br>06.12.2013      | Defer Date:           |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that RLA, Goa vide E-mail dated 25.6.2014 has intimated that the license has been issued on repeat basis vide Meeting No.14/83 dated 4.7.2012. RA is advised to dispose of the present application as per norms already approved. Hence the present application has been withdrawn. |                                        |                                           |                       |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                               |                                           |                       |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|-----------------------|
| 186 | Case No.:96/42/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/00791/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:03/94/040/00775/AM14/            | Lic.No/Date:0310761090<br>09.12.2013      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 8.10.2014 |                                               |                                           |                       |

|     |                                                                                                                                                                                                                               |                                                |                                           |                       |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------|
| 187 | Case No.:46/42/83-ALC1/2013                                                                                                                                                                                                   | Party Name:KANDLA ENERGY AND CHEMICALS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/00741/AM14/                                                                                                                                                                                             | RLA File<br>:05/23/040/00376/AM14/             | Lic.No/Date:0510373311<br>11.12.2013      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again DL issued to firm on 27.5.2014. The case is re-listed for 8.10.2014. |                                                |                                           |                       |

|     |                                                                                                                                                                                                  |                                    |                                           |                       |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------|
| 188 | Case No.:9/49/83-ALC1/2013                                                                                                                                                                       | Party Name:ATUL LIMITED,           | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/00888/AM14/                                                                                                                                                                | RLA File<br>:08/24/040/00367/AM14/ | Lic.No/Date:0810127056<br>11.12.2013      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                    |                                           |                       |

*[Signature]*  
 डोना घोष / DONA GHOSH  
 उप. महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                                |                                                      |                                                   |                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 189 | <b>Case No.:</b> 40/41/83-ALC1/2013                                                                                                                                                                            | <b>Party Name:</b> KRISHI RASAYAN EXPORTS PVT. LTD., | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00682/AM14/                                                                                                                                                                       | <b>RLA File</b><br>:02/24/040/00155/AM14/            | <b>Lic.No/Date:</b> 0210197839<br>17.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.8.2014. The case is re-listed for 8.10.2014. |                                                      |                                                   |                                 |

|     |                                                                                                                                                                                                      |                                           |                                                   |                                 |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 190 | <b>Case No.:</b> 41/41/83-ALC1/2013                                                                                                                                                                  | <b>Party Name:</b> KRISHI RASAYAN         | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00683/AM14/                                                                                                                                                             | <b>RLA File</b><br>:02/24/040/00156/AM14/ | <b>Lic.No/Date:</b> 0210197847<br>17.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide their letter dated 6.8.14. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                       |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 191 | <b>Case No.:</b> 56/49/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                         | <b>Party Name:</b> CAMPBOR & ALLIED PRODUCTS LIMITED, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00935/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>RLA File</b><br>:03/94/040/00742/AM14/             | <b>Lic.No/Date:</b> 0310762310<br>18.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 8.10.2014 |                                                       |                                                   |                                 |

|     |                                                                                                                                                                                                                                           |                                           |                                                   |                                 |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 192 | <b>Case No.:</b> 49/49/83-ALC1/2013                                                                                                                                                                                                       | <b>Party Name:</b> CUARZO                 | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00928/AM14/                                                                                                                                                                                                  | <b>RLA File</b><br>:13/24/040/00035/AM14/ | <b>Lic.No/Date:</b> 1310045472<br>19.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2014. DIPP was asked to expedite their comments. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                          |                                           |                                                   |                                 |
|-----|------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 193 | <b>Case No.:</b> 1/40/83-ALC1/2013       | <b>Party Name:</b> INDO COLCHEM LIMITED   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00640/AM14/ | <b>RLA File</b><br>:08/24/040/00382/AM14/ | <b>Lic.No/Date:</b> 0810127358<br>24.12.2013      | <b>Defer</b><br>Date:08.10.2014 |

  
 डोना घोष DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014.

|     |                                                                                                                                                                                                                                          |                                           |                                                   |                                 |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 194 | <b>Case No.:</b> 2/40/83-ALC1/2013                                                                                                                                                                                                       | <b>Party Name:</b> INDO COLCHEM LIMITED   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00641/AM14/                                                                                                                                                                                                 | <b>RLA File</b><br>:08/24/040/00381/AM14/ | <b>Lic.No/Date:</b> 0810127359<br>24.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                                                          |                                           |                                                   |                                 |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 195 | <b>Case No.:</b> 3/40/83-ALC1/2013                                                                                                                                                                                                       | <b>Party Name:</b> INDO COLCHEM LIMITED   | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00642/AM14/                                                                                                                                                                                                 | <b>RLA File</b><br>:08/24/040/00384/AM14/ | <b>Lic.No/Date:</b> 0810127369<br>24.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                  |                                           |                                                   |                                 |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|---------------------------------|
| 196 | <b>Case No.:</b> 17/49/83-ALC1/2013                                                                                                                                                              | <b>Party Name:</b> ANKIT INDUSTRIES       | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00896/AM14/                                                                                                                                                         | <b>RLA File</b><br>:08/24/040/00412/AM14/ | <b>Lic.No/Date:</b> 0810127332<br>24.12.2013      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                           |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                  |                                                   |                              |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|---------------------------------------------------|------------------------------|
| 197 | <b>Case No.:</b> 45/49/83-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                          | <b>Party Name:</b> SMI COATED PRODUCTS PVT. LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Approved |
|     | <b>HQ File</b><br>:01/83/050/00924/AM14/                                                                                                                                                                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:03/95/040/00774/AM14/        | <b>Lic.No/Date:</b> 0310763278<br>24.12.2013      | <b>Defer Date:</b>           |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/14/2014-TSW dated 21.8.2014, the Committee decided to approve the case as under :-<br><br><b>Export Item :</b> Self Adhesive paper with adhesive coating weight of 20 GSM and Laminated with BOPP film with adhesive coating weight of 10 GSM (total 190 GSM+/-10%)<br><br><b>Quantity :</b> 1 Sq. Meter |                                                  |                                                   |                              |

*[Signature]*  
 डोना घोष / DONA GHOSH  
 उप. महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 भारत एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

| Import Items:                                                                                         |                                               |                                            |
|-------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------------------------|
| S.No.                                                                                                 | Item description                              | Quantity Recommended                       |
| 1.                                                                                                    | Thermal Paper in Jumbo Roll (75 GSM+/-10%)    | 1.04 Sq. Meter/Sq. Meter content in export |
| 2.                                                                                                    | Adhesive (100% Solid) (Rubber Based Hot Melt) | 0.024 Kg                                   |
| 3.                                                                                                    | Silicon Coated Paper (62 GSM +/-10%)          | 1.04 Sq. Meter/Sq. Meter content in export |
| 4.                                                                                                    | BOPP Film 29 micron (26 gsm +/- 105)          | 1.04 Sq. Meter/Sq. Meter content in export |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                               |                                            |

|                                                                                                                                                                                           |                                |                                       |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 198                                                                                                                                                                                       | Case No.:18/49/83-ALC1/2013    | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                           | HQ File :01/83/050/00897/AM14/ | RLA File :08/24/040/00427/AM14/       | Lic.No/Date:0810127411<br>26.12.2013      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. Re-listed for 8.10.2014. |                                |                                       |                                           |                       |

|                                                                                                                                                                                         |                                |                                 |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 199                                                                                                                                                                                     | Case No.:5/49/83-ALC1/2013     | Party Name:VIVIMED LABS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                         | HQ File :01/83/050/00884/AM14/ | RLA File :09/24/040/00490/AM14/ | Lic.No/Date:0910058807<br>02.01.2014      | Defer Date:08.10.2014 |
| <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. Re-listed for 8.10.2014. |                                |                                 |                                           |                       |

|                                                                                                                                                                                                                                                |                                |                                    |                                           |                      |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------|-------------------------------------------|----------------------|
| 200                                                                                                                                                                                                                                            | Case No.:26/47/83-ALC1/2013    | Party Name:SHREE SALES CORPORATION | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|                                                                                                                                                                                                                                                | HQ File :01/83/050/00842/AM14/ | RLA File :13/24/040/00045/AM14/    | Lic.No/Date:13100456<br>35<br>03.01.2014  | Defer Date:          |
| <b>Decision</b> : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/65/2012-PC.II dated 11.7.2014, the Committee decided to approve the case as under :- |                                |                                    |                                           |                      |
| Export Item                                                                                                                                                                                                                                    |                                | Qty.                               | Import Item                               | Qty.                 |
| White Master Batch - CaCO <sub>3</sub> Loaded                                                                                                                                                                                                  |                                | 1 Kg                               | 1. LLDPE Granules                         | 0.2575 Kg            |

डॉ. नाब / DONA GHOSH  
उप महादेशिक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महाविदेशालय  
Directorate General of Foreign Trade  
मणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                        |                                           |           |
|--------------------------------------------------------------------------------------------------------|-------------------------------------------|-----------|
| (Containing 25 $\pm$ 1% LLDPE and 75 $\pm$ 1% Calcium Carbonate)                                       | 2. Calcium Carbonate (CaCO <sub>3</sub> ) | 0.7725 Kg |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                           |           |

|                                                                                                        |                                                                                                                                                                                                                                                 |                                 |                                           |                      |
|--------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|----------------------|
| 201                                                                                                    | Case No.:8/49/83-ALC1/2013                                                                                                                                                                                                                      | Party Name:MATANGI INDUSTRIES   | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|                                                                                                        | HQ File :01/83/050/00887/AM14/                                                                                                                                                                                                                  | RLA File :08/24/040/00315/AM14/ | Lic.No/Date:081012771<br>3<br>03.01.2014  | Defer Date:          |
|                                                                                                        | <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011-Ch.II dated 8.7.2014, the Committee decided to approve the case as under :- |                                 |                                           |                      |
|                                                                                                        | Export Item                                                                                                                                                                                                                                     | Qty.                            | Import Item                               | Qty.                 |
|                                                                                                        | MAGANON PS-80 (Poly Sorbate 80)                                                                                                                                                                                                                 | 1 Kg                            | 1. Sorbitan Mono Oleate                   | 0.327 Kg             |
|                                                                                                        |                                                                                                                                                                                                                                                 |                                 | 2. Ethylene Oxide                         | 0.670 Kg             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                 |                                 |                                           |                      |

|     |                                                                                                                                                                                                      |                                     |                                           |                       |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|-----------------------|
| 202 | Case No.:24/49/83-ALC1/2013                                                                                                                                                                          | Party Name:MAHAK DYECHEM INDUSTRIES | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00903/AM14/                                                                                                                                                                       | RLA File :08/24/040/00433/AM14/     | Lic.No/Date:0810127693<br>03.01.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                     |                                           |                       |

|     |                                                                                                                                                       |                                        |                                           |                       |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 203 | Case No.:1/42/83-ALC1/2013                                                                                                                            | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00696/AM14/                                                                                                                        | RLA File :30/24/040/00046/AM14/        | Lic.No/Date:3010099661<br>07.01.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 8.10.2014. |                                        |                                           |                       |

  
 डीना घोष / DINA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                                                                                                     |                                    |                                           |                          |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 204 | Case No.:50/49/83-ALC1/2013                                                                                                                                                                         | Party Name:UNITED PHOSPHORUS LTD.  | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00929/AM14/                                                                                                                                                                   | RLA File<br>:03/95/040/00698/AM14/ | Lic.No/Date:0310765260<br>09.01.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 8.10.2014. |                                    |                                           |                          |

|     |                                                                                                                                                      |                                       |                                           |                          |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|--------------------------|
| 205 | Case No.:46/49/83-ALC1/2013                                                                                                                          | Party Name:TASKAR CHEMICALS PVT. LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00925/AM14/                                                                                                                    | RLA File<br>:03/95/040/00821/AM14/    | Lic.No/Date:0310765535<br>10.01.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 8.10.2014. |                                       |                                           |                          |

|     |                                                                                                                                   |                                           |                                           |                          |
|-----|-----------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|--------------------------|
| 206 | Case No.:51/49/83-ALC1/2013                                                                                                       | Party Name:TECHFAB (INDIA) INDUSTRIES LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00930/AM14/                                                                                                 | RLA File<br>:03/95/040/00787/AM14/        | Lic.No/Date:0310766031<br>13.01.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision</b> :DL dated 1.7.2014 issued by DIPP. Reminder was issued to DIPP on 31.7.2014. The case is re-listed for 8.10.2014. |                                           |                                           |                          |

|     |                                                                                                                                                                                                                                         |                                    |                                           |                          |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 207 | Case No.:13/5/83-ALC1/2014                                                                                                                                                                                                              | Party Name:ANISH CHEMICALS         | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00130/AM15/                                                                                                                                                                                                       | RLA File<br>:24/24/040/00026/AM14/ | Lic.No/Date:2410040618<br>15.01.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                    |                                           |                          |

|             |                                                                                                                                                                                                                                                  |                                               |                                           |                      |
|-------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|----------------------|
| 208         | Case No.:46/3/83-ALC1/2014                                                                                                                                                                                                                       | Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|             | HQ File<br>:01/83/050/00068/AM15/                                                                                                                                                                                                                | RLA File<br>:03/94/040/00858/AM14/            | Lic.No/Date:03107667<br>05<br>17.01.2014  | Defer Date:          |
|             | <b>Decision</b> : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/47/2014-Ch.II dated 17.9.2014, the Committee decided to approve the case as under :- |                                               |                                           |                      |
| Export Item |                                                                                                                                                                                                                                                  | Qty.                                          | Import Item                               | Qty.                 |

  
 डॉ. डोना घोष  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                        |      |                         |          |
|----------------------------------------------------------------------------------------|------|-------------------------|----------|
| Astromusk (DEP)<br>(Astromusk in Diethyl Phthalate Total Astromusk Content: 62.5% min. | 1 Kg | 1. Isoamylene           | 0.313 Kg |
|                                                                                        |      | 2. Propylene Oxide      | 0.190 Kg |
|                                                                                        |      | 3. Alpha Methyl Styrene | 0.470 Kg |
|                                                                                        |      | 4. Paraformaldehyde     | 0.088 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                                                                                                                                                                                                                                  |                                               |                                           |                      |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|----------------------|
| Case No.:68/3/83-ALC1/2014                                                                                                                                                                                                                       | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
| HQ File<br>:01/83/050/00090/AM15/                                                                                                                                                                                                                | RLA File<br>:03/94/040/00846/AM14/            | Lic.No/Date:0310766699<br>17.01.2014      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/47/2014-Ch.II dated 17.9.2014, the Committee decided to approve the case as under :- |                                               |                                           |                      |
| Export Item                                                                                                                                                                                                                                      | Qty.                                          | Import Item                               | Qty.                 |
| 209 Astromusk (BB)<br>(Astromusk in Benzyl Benzoate.Total Astromusk Content: 62.5% min.                                                                                                                                                          | 1 Kg                                          | 1. Isoamylene                             | 0.313 Kg             |
|                                                                                                                                                                                                                                                  |                                               | 2. Propylene Oxide                        | 0.190 Kg             |
|                                                                                                                                                                                                                                                  |                                               | 3. Alpha Methyl Styrene                   | 0.470 Kg             |
|                                                                                                                                                                                                                                                  |                                               | 4. Paraformaldehyde                       | 0.088 Kg             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                           |                                               |                                           |                      |

|                                                                                                                                                                           |                                    |                                      |                                           |                              |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|-------------------------------------------|------------------------------|
|                                                                                                                                                                           | <b>Case No.:</b> 51/3/83-ALC1/2014 | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Approved |
| 210                                                                                                                                                                       | HQ File<br>:01/83/050/00073/AM15/  | RLA File<br>:03/95/040/00838/AM14/   | Lic.No/Date:0310766894<br>20.01.2014      | Defer Date:                  |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/95/2011-Ch.II |                                    |                                      |                                           |                              |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक, विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                        |      |                    |          |
|--------------------------------------------------------------------------------------------------------|------|--------------------|----------|
| Ch.II dated 9.9.2014, the Committee decided to approve the case as under :-                            |      |                    |          |
| Export Item                                                                                            | Qty. | Import Item        | Qty.     |
| Eucalyptus Oil (Rectified)<br>Min. 80% Cineol                                                          | 1 Kg | Eucalyptus Oil 60% | 1.360 Kg |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |      |                    |          |

|     |                                                                                                                                                                                            |                                           |                                               |                          |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| 211 | Case No.:67/3/83-<br>ALC1/2014                                                                                                                                                             | Party Name:HINDUSTAN<br>PLATINUM PVT. LTD | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00089/AM15/                                                                                                                                                          | RLA File<br>:03/94/040/00876/AM14/        | Lic.No/Date:0310767116<br>21.01.2014          | Defer<br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. Re-listed for 8.10.2014. |                                           |                                               |                          |

|     |                                                                                                                                                                                           |                                                 |                                               |                          |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-----------------------------------------------|--------------------------|
| 212 | Case No.:32/49/83-<br>ALC1/2013                                                                                                                                                           | Party Name:OREN<br>HYDROCARBONS<br>PRIVATE LTD. | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00911/AM14/                                                                                                                                                         | RLA File<br>:04/24/040/00189/AM14/              | Lic.No/Date:0410154452<br>21.01.2014          | Defer<br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. Re-listed for 8.10.2014. |                                                 |                                               |                          |

|     |                                                                                                                                                                      |                                           |                                               |                          |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-----------------------------------------------|--------------------------|
| 213 | Case No.:58/3/83-<br>ALC1/2014                                                                                                                                       | Party Name:HINDUSTAN<br>PLATINUM PVT. LTD | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00080/AM15/                                                                                                                                    | RLA File<br>:03/94/040/00845/AM14/        | Lic.No/Date:0310766904<br>20.01.2014          | Defer<br>Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 8.10.2014. |                                           |                                               |                          |

|     |                                                                                                                                                                                                                                         |                                    |                                               |                          |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|--------------------------|
| 214 | Case No.:1/45/83-<br>ALC1/2013                                                                                                                                                                                                          | Party Name:VIVIMED<br>LABS LIMITED | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
|     | HQ File<br>:01/83/050/00815/AM14/                                                                                                                                                                                                       | RLA File<br>:09/24/040/00537/AM14/ | Lic.No/Date:0910059013<br>22.01.2014          | Defer<br>Date:08.10.2014 |
|     | <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                    |                                               |                          |

  
**डोना घोष DONA GHOSH**  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 शक्तिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110014  
 Ministry of Commerce & Industry, New Delhi-110014

|                                                                                                                                                       |                                |                                   |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 215                                                                                                                                                   | Case No.:70/3/83-ALC1/2014     | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                       | HQ File :01/83/050/00092/AM15/ | RLA File :03/95/040/00827/AM14/   | Lic.No/Date:0310767523<br>23.01.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 8.10.2014. |                                |                                   |                                           |                       |

216

|                                |                                           |                                           |                      |
|--------------------------------|-------------------------------------------|-------------------------------------------|----------------------|
| Case No.:34/49/83-ALC1/2013    | Party Name:B & A PACKAGING INDIA LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
| HQ File :01/83/050/00913/AM14/ | RLA File :02/24/040/00163/AM14/           | Lic.No/Date:0210199373<br>28.01.2014      | Defer Date:          |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/180/2014-TSW dated 5.8.2014, the Committee decided to approve the case as under :-

Export Item : Paper Bags

Quantity : As applied for

Import Items:

| S.No. | Item description     | Quantity Recommended (in Kg) |
|-------|----------------------|------------------------------|
| 1.    | Bleached Kraft Paper | Net + 4%                     |
| 2.    | Kraft Paper (Brown)  | Net + 4%                     |
| 3.    | LDPE                 | Net + 1%                     |
| 4.    | Aluminium Foil       | Net + 4%                     |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

|     |                                |                                 |                                           |                      |
|-----|--------------------------------|---------------------------------|-------------------------------------------|----------------------|
| 217 | Case No.:39/3/83-ALC1/2014     | Party Name:MICRO INKS LTD.      | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|     | HQ File :01/83/050/00061/AM15/ | RLA File :03/95/040/00865/AM14/ | Lic.No/Date:0310768428<br>29.01.2014      | Defer Date:          |

  
 डोना घोष / DONA GHOSH  
 उपायुक्त महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/20/2014-TSW dated 21.8.2014, the Committee decided to approve the case as under :-

**Export Item :** 1) News Paper Ink Black containing (Pigment content 21%+/-2% and Solid Resin 44%+/-2%)

**Quantity :** 1 Kg

**Import Item**

| S.No. of application | Item description                                                                             | Quantity Recommended (in Kg) |
|----------------------|----------------------------------------------------------------------------------------------|------------------------------|
| 1.                   | Carbon Black                                                                                 | 0.205                        |
| 2.                   | Alkali Blue Flush (Pigment Content 40%+/-1% solid resin 40%)                                 | 0.01                         |
| 3.                   | Varnish (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%) | 0.07                         |
| 4.                   | Alkyd Resin namely soya long oil alkyd resin having solid content 100%                       | 0.105                        |
| 5.                   | Coxi-Oxiretarder                                                                             | 0.02                         |
| 6.                   | Rheological Additive – Organic Clay                                                          | 0.02                         |
| 7.                   | Eckalite Ed China Clay                                                                       | 0.30                         |
| 8.                   | Panoil 80B                                                                                   | 0.11                         |
| 9.                   | Spindle Oil – panoil sh 150                                                                  | 0.18                         |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

|                                |                                 |                                           |                      |
|--------------------------------|---------------------------------|-------------------------------------------|----------------------|
| Case No.:43/3/83-ALC1/2014     | Party Name:MICRO INKS LTD.      | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
| HQ File :01/83/050/00065/AM15/ | RLA File :03/95/040/00858/AM14/ | Lic.No/Date:0310768413<br>29.01.2014      | Defer Date:          |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/20/2014-TSW dated 21.8.2014, the Committee decided to approve the case as under :-

**Export Item :** 1) News Paper Ink Cyan (Pigment content 14.5%+/-2% and 42%+/-2% Solid Resin)

**Quantity :** 1 Kg

**Import Item**

*[Signature]*  
**DONA GHOSH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry, New Delhi

| S.No. of application | Item description                                                                                                 | Quantity Recommended (in Kg) |
|----------------------|------------------------------------------------------------------------------------------------------------------|------------------------------|
| 1.                   | Pigment Flush Cyan (dispersed in Non Aqueous Media) for Printing Ink (30%+/-2% Pigment and 36%+/-2% solid Resin) | 0.425                        |
| 2.                   | Varnish (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)                     | 0.135                        |
| 3.                   | Alkyd Resin namely soya long oil alkyd resin having solid content 100%                                           | 0.170                        |
| 4.                   | Coxi-Oxiretarder                                                                                                 | 0.02                         |
| 5.                   | Rheological Additive – Organo Clay                                                                               | 0.01                         |
| 6.                   | White Petrolatum Jelly                                                                                           | 0.05                         |
| 7.                   | Panoil 80B                                                                                                       | 0.05                         |
| 8.                   | Spindle Oil – panoil sh 150                                                                                      | 0.16                         |

Export Item : 2) News Paper Ink Magenta (Pigment content 12.5%+/-2% and 42%+/-2% Solid content)

Quantity : 1 Kg

Import Item

| S.No. of application | Item description                                                                                                 | Quantity Recommended (in Kg) |
|----------------------|------------------------------------------------------------------------------------------------------------------|------------------------------|
| 1.                   | Pigment Flush Cyan (dispersed in Non Aqueous Media) for Printing Ink (27%+/-2% Pigment and 35%+/-2% solid Resin) | 0.42                         |
| 2.                   | Varnish (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)                     | 0.17                         |
| 3.                   | Alkyd Resin namely soya long oil alkyd resin having solid content 100%                                           | 0.20                         |
| 4.                   | Coxi-Oxiretarder                                                                                                 | 0.02                         |
| 5.                   | Rheological Additive – Organo Clay                                                                               | 0.02                         |
| 6.                   | White Petrolatum Jelly                                                                                           | 0.02                         |
| 7.                   | Panoil 80B                                                                                                       | 0.05                         |
| 8.                   | Spindle Oil – panoil sh 150                                                                                      | 0.10                         |

Export Item : 3) News Paper Ink Yellow (Pigment content 12.5%+/-2% and 45%+/-2% Solid content)

Quantity : 1 Kg

  
 डोना घोष / DONA GHOSH  
 उप महाविदेशीय व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली  
 Ministry of Commerce & Industry, New Delhi

| <u>Import Item</u>                                                                                    |                                                                                                                  |                              |
|-------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------|------------------------------|
| S.No. of application                                                                                  | Item description                                                                                                 | Quantity Recommended (in Kg) |
| 1.                                                                                                    | Pigment Flush Cyan (dispersed in Non Aqueous Media) for Printing Ink (25%+/-2% Pigment and 40%+/-2% solid Resin) | 0.44                         |
| 2.                                                                                                    | Varnish (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)                     | 0.13                         |
| 3.                                                                                                    | Alkyd Resin namely soya long oil alkyd resin having solid content 100%                                           | 0.10                         |
| 4.                                                                                                    | Coxi-Oxiretarder                                                                                                 | 0.02                         |
| 5.                                                                                                    | Rheological Additive – Organo Clay                                                                               | 0.02                         |
| 6.                                                                                                    | White Petrolatum Jelly                                                                                           | 0.02                         |
| 7.                                                                                                    | Panoil 80B                                                                                                       | 0.10                         |
| 8.                                                                                                    | Spindle Oil – panoil sh 150                                                                                      | 0.15                         |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                                                                                                  |                              |

|                                                                                                                                                                                                                    |                                |                                       |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 219                                                                                                                                                                                                                | Case No.:33/49/83-ALC1/2013    | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                    | HQ File :01/83/050/00912/AM14/ | RLA File :08/24/040/00471/AM14/       | Lic.No/Date:0810128507<br>30.01.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.7.2014. The case is re-listed for 8.10.2014. |                                |                                       |                                           |                       |

|                                                                                                                                                                                                                        |                                |                                                                              |                                           |                      |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------------------------------------------|-------------------------------------------|----------------------|
| 220                                                                                                                                                                                                                    | Case No.:42/3/83-ALC1/2014     | Party Name:MICRO INKS LTD.                                                   | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|                                                                                                                                                                                                                        | HQ File :01/83/050/00064/AM15/ | RLA File :03/95/040/00869/AM14/                                              | Lic.No/Date:0310768754<br>31.01.2014      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/20/2014-TSW dated 21.8.2014, the Committee decided to approve the case as under :- |                                |                                                                              |                                           |                      |
| <u>Export Item</u>                                                                                                                                                                                                     |                                |                                                                              |                                           |                      |
|                                                                                                                                                                                                                        | S.No.                          | Item description                                                             | Quantity                                  |                      |
|                                                                                                                                                                                                                        | 1.                             | Pumpable Orange 34 Flush for Printing Ink (29 + 2% Pigment and 41 + 2% Solid | 1 Kg                                      |                      |

  
 डोना घोष / DONA GHOSH  
 उप महाविदेशिक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशालय  
 Directorate General of Foreign Trade  
 नई दिल्ली  
 Ministry of Commerce & Industry, New Delhi

| Resin)                                                                                                |                                                                                                     |                              |
|-------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------|------------------------------|
| <b>Import Item</b>                                                                                    |                                                                                                     |                              |
| S.No.                                                                                                 | Item description                                                                                    | Quantity recommended (in Kg) |
| 1.                                                                                                    | Pigment Orange 34                                                                                   | Not allowed                  |
| 2.                                                                                                    | 1a. 3,3 Dichlorobenzidine                                                                           | 0.1222                       |
| 3.                                                                                                    | 1b. Para Toly-3-methyl-5-Pyrazolone                                                                 | 0.1799                       |
| 4.                                                                                                    | 1c. Sodium Nitrite                                                                                  | 0.0666                       |
| 5.                                                                                                    | Varnishes (oil Soluble Phenolic Resin Based varnish-high Viscosity) Solid Resin Content 55.7% +-2%) | 0.4345                       |
| 6.                                                                                                    | Soya Alkyd (100% Solid)                                                                             | 0.1377                       |
| 7.                                                                                                    | Coxi-oxiretarder                                                                                    | 0.0194                       |
| 8.                                                                                                    | Viscosity improver                                                                                  | 0.0969                       |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |                                                                                                     |                              |

|                                                                                                                                                       |                                |                                                    |                                           |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|----------------------------------------------------|-------------------------------------------|-----------------------|
| 221                                                                                                                                                   | Case No.:44/83-ALC1/2014       | Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                       | HQ File :01/83/050/00066/AM15/ | RLA File :03/95/040/00837/AM14/                    | Lic.No/Date:0310768789<br>31.01.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 8.10.2014. |                                |                                                    |                                           |                       |

|                                                                                                                                                                                                                  |                                |                                 |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 222                                                                                                                                                                                                              | Case No.:3/49/83-ALC1/2013     | Party Name:M.G.POLYBLEND        | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                  | HQ File :01/83/050/00882/AM14/ | RLA File :05/24/040/00412/AM14/ | Lic.No/Date:0510378010<br>03.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 27.8.2014. The case is re-listed for 8.10.2014. |                                |                                 |                                           |                       |

|                                                                                                                                                                                                                                 |                                |                                              |                                           |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|----------------------------------------------|-------------------------------------------|-----------------------|
| 223                                                                                                                                                                                                                             | Case No.:7/49/83-ALC1/2013     | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                 | HQ File :01/83/050/00886/AM14/ | RLA File :08/24/040/00476/AM14/              | Lic.No/Date:0810128608<br>03.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 31.7.2014. The case is re-listed for 8.10.2014. |                                |                                              |                                           |                       |

  
 डोना घोष / DONA GHOSH  
 उप महाविदेशिक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशालय  
 Directorate General of Foreign Trade  
 शान्तिज्य एवं उद्योग मंत्रालय, नई दिल्ली  
 Ministry of Commerce & Industry, New Delhi

|     |                                                                                                                                                                                                                                                  |                                               |                                           |                      |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|----------------------|
| 224 | Case No.:49/3/83-ALC1/2014                                                                                                                                                                                                                       | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|     | HQ File :01/83/050/00071/AM15/                                                                                                                                                                                                                   | RLA File :03/94/040/00957/AM14/               | Lic.No/Date:03107689<br>75<br>03.02.2014  | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/47/2014-Ch.II dated 17.9.2014, the Committee decided to approve the case as under :- |                                               |                                           |                      |
|     | Export Item                                                                                                                                                                                                                                      | Qty.                                          | Import Item                               | Qty.                 |
|     | Astromusk (IPM/BB) (Astromusk in Isopropyl/Myristate Benzyl Benzoate Total Astomusk Content: 62.5% min.)                                                                                                                                         | 1 Kg                                          | 1. Isoamylene                             | 0.313 Kg             |
|     |                                                                                                                                                                                                                                                  |                                               | 2. Propylene Oxide                        | 0.190 Kg             |
|     |                                                                                                                                                                                                                                                  |                                               | 3. Alpha Methyl Styrene                   | 0.470 Kg             |
|     |                                                                                                                                                                                                                                                  |                                               | 4. Paraformaldehyde                       | 0.088 Kg             |
|     |                                                                                                                                                                                                                                                  |                                               | 5. Isopropyl Myristate                    | 0.350 Kg             |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                           |                                               |                                           |                      |

|     |                                                                                                                                                                                                                                       |                                                       |                                           |                       |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|-------------------------------------------|-----------------------|
| 225 | Case No.:54/3/83-ALC1/2014                                                                                                                                                                                                            | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00076/AM15/                                                                                                                                                                                                        | RLA File :05/24/040/00415/AM14/                       | Lic.No/Date:0510378043<br>03.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 29.8.2014. DIPP was asked to expedite their comments. The case is re-listed for 8.10.2014. |                                                       |                                           |                       |

|     |                                                                                                                                                                                                               |                                          |                                           |                       |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|-----------------------|
| 226 | Case No.:14/5/83-ALC1/2014                                                                                                                                                                                    | Party Name:POLYFILL TECHNOLOGIES PVT LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00131/AM15/                                                                                                                                                                                | RLA File :34/24/040/00256/AM14/          | Lic.No/Date:3410039186<br>04.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2014. The case is re-listed for 8.10.2014. |                                          |                                           |                       |

  
 डोना घोष / DONA GHOSH  
 उप महाविदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महाविदेशात्मक  
 Directorate General of Foreign Trade  
 बाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110002  
 Ministry of Commerce & Industry, New Delhi-110002

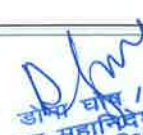
|     |                                                                                                                                                                                                                |                                                 |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|-----------------------|
| 227 | Case No.:26/49/83-ALC1/2013                                                                                                                                                                                    | Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00905/AM14/                                                                                                                                                                                 | RLA File :33/24/040/00012/AM14/                 | Lic.No/Date:3310028913<br>05.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2014. The case is re-listed for 8.10.2014. |                                                 |                                           |                       |

|     |                                                                                                                              |                                     |                                           |                       |
|-----|------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|-----------------------|
| 228 | Case No.:76/3/83-ALC1/2014                                                                                                   | Party Name:REX TONE INDUSTRIES LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00098/AM15/                                                                                               | RLA File :03/95/040/00878/AM14/     | Lic.No/Date:0310769319<br>05.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. Reminder was issued to DIPP on 31.7.2014. The case is re-listed for 8.10.2014. |                                     |                                           |                       |

|     |                                                                                                                                                                                                        |                                              |                                           |                       |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|-----------------------|
| 229 | Case No.:4/49/83-ALC1/2013                                                                                                                                                                             | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00883/AM14/                                                                                                                                                                         | RLA File :08/24/040/00487/AM14/              | Lic.No/Date:0810128719<br>06.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.The case is re-listed for 8.10.2014. |                                              |                                           |                       |

230

|                                                                                                                                                                                                                                               |                                                                                             |                                           |                      |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------|-------------------------------------------|----------------------|
| Case No.:25/49/83-ALC1/2013                                                                                                                                                                                                                   | Party Name:PRABHU POLY COLOR PRIVATE LIMITED,                                               | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
| HQ File :01/83/050/00904/AM14/                                                                                                                                                                                                                | RLA File :04/24/040/00225/AM14/                                                             | Lic.No/Date:0410154920<br>06.02.2014      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/63/2007-PC.II dated 11.7.2014, the Committee decided to approve the case as under :- |                                                                                             |                                           |                      |
| <u>Export Item</u>                                                                                                                                                                                                                            |                                                                                             |                                           |                      |
| S.No.                                                                                                                                                                                                                                         | Item description                                                                            | Quantity                                  |                      |
| 1.                                                                                                                                                                                                                                            | Filler Master Batch Containing 25 $\pm$ 1% Polypropylene and 75 $\pm$ 1% Calcium Carbonate) | 1 Kg                                      |                      |
| <u>Raw material recommended to be imported</u>                                                                                                                                                                                                |                                                                                             |                                           |                      |
| S.No.                                                                                                                                                                                                                                         | Item description                                                                            | Quantity                                  |                      |

  
 डॉ. दाना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशक  
 Directorate General of Foreign Trade  
 मंत्रालय एवं उद्योग मंत्रालय, नई दिल्ली  
 Ministry of Commerce & Industry, New Delhi

|    |                        |           |
|----|------------------------|-----------|
| 1. | Polypropylene Granules | 0.2575 Kg |
| 2. | Calcium Carbonate      | 0.7725 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

|     |                                                                                                                                                                                                                |                                              |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|-----------------------|
| 231 | Case No.:4/3/83-ALC1/2014                                                                                                                                                                                      | Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00026/AM15/                                                                                                                                                                                 | RLA File :31/83/040/00180/AM14/              | Lic.No/Date:3110062470<br>07.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2014. The case is re-listed for 8.10.2014. |                                              |                                           |                       |

|     |                                                                                                                                                                                                           |                                    |                                           |                       |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------|
| 232 | Case No.:47/3/83-ALC1/2014                                                                                                                                                                                | Party Name:GUJARAT BOROSIL LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00069/AM15/                                                                                                                                                                            | RLA File :03/94/040/00984/AM14/    | Lic.No/Date:0310769763<br>07.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of Chemical Division (Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. Re-listed for 8.10.2014. |                                    |                                           |                       |

|     |                                                                                                                                                              |                                                       |                                           |                       |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|-------------------------------------------|-----------------------|
| 233 | Case No.:30/49/83-ALC1/2013                                                                                                                                  | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00909/AM14/                                                                                                                               | RLA File :05/24/040/00426/AM14/                       | Lic.No/Date:0510378714<br>10.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 8.10.2014. |                                                       |                                           |                       |

|     |                                                                                                                                                              |                                                    |                                           |                       |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|-------------------------------------------|-----------------------|
| 234 | Case No.:31/49/83-ALC1/2013                                                                                                                                  | Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00910/AM14/                                                                                                                               | RLA File :05/23/040/00418/AM14/                    | Lic.No/Date:0510378724<br>10.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 8.10.2014. |                                                    |                                           |                       |

*[Signature]*  
**डोना घोष** / **DONA GHOSH**  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली  
 Ministry of Commerce & Industry, New Delhi

65

|     |                                                                                                                                                                                                                |                                    |                                           |                          |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 235 | Case No.:66/3/83-ALC1/2014                                                                                                                                                                                     | Party Name:SHOGUN ORGANICS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00088/AM15/                                                                                                                                                                              | RLA File<br>:03/95/040/00887/AM14/ | Lic.No/Date:0310769954<br>10.02.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 22.8.2014. The case is re-listed for 8.10.2014. |                                    |                                           |                          |

|     |                                                                                                                                                                                           |                                    |                                           |                          |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 236 | Case No.:38/3/83-ALC1/2014                                                                                                                                                                | Party Name:RAVI DYEWARE CO.LTD.,   | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00060/AM15/                                                                                                                                                         | RLA File<br>:03/95/040/00871/AM14/ | Lic.No/Date:0310770087<br>11.02.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. Re-listed for 8.10.2014. |                                    |                                           |                          |

|     |                                                                                                                                                 |                                          |                                           |                          |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|--------------------------|
| 237 | Case No.:41/3/83-ALC1/2014                                                                                                                      | Party Name:SCHOTT KAISHA PRIVATE LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00063/AM15/                                                                                                               | RLA File<br>:03/95/040/00903/AM14/       | Lic.No/Date:0310770104<br>11.02.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 31.7.2014. Re-listed for 8.10.2014. |                                          |                                           |                          |

|     |                                                                                                                                                                                                                         |                                                                                |                                           |                      |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------|-------------------------------------------|----------------------|
| 238 | Case No.:74/3/83-ALC1/2014                                                                                                                                                                                              | Party Name:PAPER PLUS CORPORATION                                              | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00096/AM15/                                                                                                                                                                                       | RLA File<br>:03/95/040/00897/AM14/                                             | Lic.No/Date:0310770093<br>11.02.2014      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/150/2014-TSW dated 22.8.2014, the Committee decided to approve the case as under :- |                                                                                |                                           |                      |
|     | <u>Export Item</u>                                                                                                                                                                                                      |                                                                                |                                           |                      |
|     | S.No.                                                                                                                                                                                                                   | Item description                                                               | Quantity                                  |                      |
|     | 1.                                                                                                                                                                                                                      | Self Adhesive Paper (170 GSM+/-10%) with adhesive coating weight of 20 GSM/Sqm | 1 Sq. Meter                               |                      |
|     | <u>Import Item</u>                                                                                                                                                                                                      |                                                                                |                                           |                      |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 श्रमिक एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

| S.No. | Item description                     | Quantity recommended                       |
|-------|--------------------------------------|--------------------------------------------|
| 1.    | One side coated paper (75 GSM+/-10%) | 1.04 Sq. Meter/Sq. Meter content in export |
| 2.    | Adhesive (55% Solid) (Water Based)   | 0.0436 Kg                                  |
| 3.    | Silicon Coated Paper (75 GSM+/-10%)  | 1.04 Sq. Meter/Sq. Meter content in export |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

|                                                                                                                                                                                                                         |                                                                                |                                            |                      |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------|--------------------------------------------|----------------------|
| Case No.:75/3/83-ALC1/2014                                                                                                                                                                                              | Party Name:PAPER PLUS CORPORATION                                              | Meet No/Date:9/83-ALC1/2014<br>30.07.2014  | Status:Case Approved |
| HQ File :01/83/050/00097/AM15/                                                                                                                                                                                          | RLA File :03/95/040/00896/AM14/                                                | Lic.No/Date:0310770091<br>11.02.2014       | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/150/2014-TSW dated 22.8.2014, the Committee decided to approve the case as under :- |                                                                                |                                            |                      |
| <u>Export Item</u>                                                                                                                                                                                                      |                                                                                |                                            |                      |
| S.No.                                                                                                                                                                                                                   | Item description                                                               | Quantity                                   |                      |
| 1.                                                                                                                                                                                                                      | Self Adhesive Paper (170 GSM+/-10%) with adhesive coating weight of 20 GSM/Sqm | 1 Sq. Meter                                |                      |
| <u>Import Item</u>                                                                                                                                                                                                      |                                                                                |                                            |                      |
| S.No.                                                                                                                                                                                                                   | Item description                                                               | Quantity recommended                       |                      |
| 1.                                                                                                                                                                                                                      | One side coated paper (75 GSM+/-10%)                                           | 1.04 Sq. Meter/Sq. Meter content in export |                      |
| 2.                                                                                                                                                                                                                      | Adhesive (55% Solid) (Water Based)                                             | 0.0436 Kg                                  |                      |
| 3.                                                                                                                                                                                                                      | Silicon Coated Paper (75 GSM+/-10%)                                            | 1.04 Sq. Meter/Sq. Meter content in export |                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE                                                                                                                   |                                                                                |                                            |                      |

|                                                                                          |                                       |                                           |                       |
|------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| Case No.:83/3/83-ALC1/2014                                                               | Party Name:KHYATI CHEMICALS PVT. LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
| HQ File :01/83/050/00105/AM15/                                                           | RLA File :08/24/040/00496/AM14/       | Lic.No/Date:0810128896<br>17.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 8.10.2014. |                                       |                                           |                       |

  
 डॉना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली  
 Ministry of Commerce & Industry, New Delhi

|     |                                                                                                                                                                                                      |                                        |                                           |                       |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 241 | Case No.:16/3/83-ALC1/2014                                                                                                                                                                           | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00038/AM15/                                                                                                                                                                       | RLA File :17/24/040/00112/AM14/        | Lic.No/Date:1710005706<br>18.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(PC Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 8.10.2014. |                                        |                                           |                       |

242

|                                   |                                                |                                               |                         |
|-----------------------------------|------------------------------------------------|-----------------------------------------------|-------------------------|
| Case No.:37/3/83-<br>ALC1/2014    | Party Name:SCHOTT<br>KAISHA PRIVATE<br>LIMITED | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00059/AM15/ | RLA File<br>:03/95/040/00914/AM14/             | Lic.No/Date:0310770528<br>18.02.2014          | Defer Date:             |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/26/2014-TSW dated 21.8.2014, the Committee decided to approve the case as per taking cue from SION A-1034, as under :-

Export Item

| S.No. | Item description                                                                                             | Quantity                    |
|-------|--------------------------------------------------------------------------------------------------------------|-----------------------------|
| 1.    | Glass Cartridges for use in Dental/Pen Injectors/Auto Injectors in various capacities sterile or non-sterile | 1 Kg (Net content of glass) |

Import Item

| S.No. | Item description      | Quantity recommended |
|-------|-----------------------|----------------------|
| 1.    | Relevant Glass Tubing | 1.2 Kg               |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

243

|                                                                                                                                                                                                                        |                                    |                                           |                      |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------------|
| Case No.:56/3/83-ALC1/2014                                                                                                                                                                                             | Party Name:MICRO INKS LTD.         | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
| HQ File<br>:01/83/050/00078/AM15/                                                                                                                                                                                      | RLA File<br>:03/95/040/00893/AM14/ | Lic.No/Date:0310770518<br>18.02.2014      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/20/2014-TSW dated 22.8.2014, the Committee decided to approve the case as under :- |                                    |                                           |                      |
| <u>Export Item</u>                                                                                                                                                                                                     |                                    |                                           |                      |

| S.No. | Item description                                                                        | Quantity |
|-------|-----------------------------------------------------------------------------------------|----------|
| 1.    | Pumpable Lake Red 53:1 Flush for Printing Ink (39%+/-2% Pigment & 41%+/-2% Solid Resin) | 1 Kg     |

Import sought to be imported duty free:

| S.No. | Item description                                                                                      | Quantity recommended (in Kg) |
|-------|-------------------------------------------------------------------------------------------------------|------------------------------|
| 1.    | Pigment Red 53: 1<br>Or its Raw Materials of Pigment Red 53: 1                                        | Not allowed                  |
| 2.    | 1a C. Acid                                                                                            | 0.1970                       |
| 3.    | 1b Beta Naphthol                                                                                      | 0.1270                       |
| 4.    | 1c Sodium Nitrite                                                                                     | 0.0630                       |
| 5.    | 1d Sulfamic Acid                                                                                      | 0.0020                       |
| 6.    | 1e Caustic Soda Lye-48%                                                                               | 0.1650                       |
| 7.    | 1f Gum Rosin                                                                                          | 0.0570                       |
| 8.    | 1g Barium Chloride                                                                                    | 0.0663                       |
| 9.    | Varnishes (oil Soluble Phenolic Resin Based varnish (High Viscosity) Solid Resin Content 55.7% +/-2%) | 0.3510                       |
| 10.   | Soya Alkyd (100% Solid)                                                                               | 0.1138                       |
| 11.   | Coxi-oxiretarder                                                                                      | 0.0196                       |
| 12.   | Viscosity Improver                                                                                    | 0.0318                       |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

|                                                                                                                                                            |                                |                                  |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|----------------------------------|-------------------------------------------|-----------------------|
| 244                                                                                                                                                        | Case No.:8/5/83-ALC1/2014      | Party Name:SCREEN ART & GRAPHICS | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                            | HQ File :01/83/050/00125/AM15/ | RLA File :03/95/040/00892/AM14/  | Lic.No/Date:0310770560<br>18.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 8.10.2014. |                                |                                  |                                           |                       |

|                                                                                                                                                                                                        |                                |                                 |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 245                                                                                                                                                                                                    | Case No.:82/3/83-ALC1/2014     | Party Name:PI INDUSTRIES LTD.,  | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                        | HQ File :01/83/050/00104/AM15/ | RLA File :13/24/040/00051/AM14/ | Lic.No/Date:1310046182<br>19.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                 |                                           |                       |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                          |                                           |                                                   |                               |
|-----|------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------------|-------------------------------|
| 246 | <b>Case No.:</b> 55/3/83-ALC1/2014                                                       | <b>Party Name:</b> SWEMED DIAGNOSTICS,    | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred  |
|     | <b>HQ File</b><br>:01/83/050/00077/AM15/                                                 | <b>RLA File</b><br>:07/24/040/00426/AM14/ | <b>Lic.No/Date:</b> 0710102252<br>20.02.2014      | <b>Defer Date:</b> 08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 8.10.2014. |                                           |                                                   |                               |

247

|                                                                                                                                                                                                                                |                                                                                |                                                   |                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 23/3/83-ALC1/2014                                                                                                                                                                                             | <b>Party Name:</b> RUSHABH INVESTMENT PVT. LTD.                                | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Approved |
| <b>HQ File</b><br>:01/83/050/00045/AM15/                                                                                                                                                                                       | <b>RLA File</b><br>:31/83/040/00223/AM14/                                      | <b>Lic.No/Date:</b> 3110062655<br>21.02.2014      | <b>Defer Date:</b>           |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/110/2014-TSW dated 22.8.2014, the Committee decided to approve the case as per as under :- |                                                                                |                                                   |                              |
| <u>Export Item</u>                                                                                                                                                                                                             |                                                                                |                                                   |                              |
| <b>S.No.</b>                                                                                                                                                                                                                   | <b>Item description</b>                                                        | <b>Quantity</b>                                   |                              |
| 1.                                                                                                                                                                                                                             | Phone Card / Scratch Card (Paper Based)                                        | 1 Kg                                              |                              |
| <u>Import Item</u>                                                                                                                                                                                                             |                                                                                |                                                   |                              |
| <b>S.No.</b>                                                                                                                                                                                                                   | <b>Item description</b>                                                        | <b>Quantity recommended</b>                       |                              |
| 1.                                                                                                                                                                                                                             | Paper Board 190 to 550 GSM                                                     | 1.20 Kg/Kg content in export product              |                              |
| 2.                                                                                                                                                                                                                             | Printing Ink UV                                                                | 0.0351 Kg                                         |                              |
| 3.                                                                                                                                                                                                                             | Varnish UV                                                                     | 0.0053 Kg                                         |                              |
| 4.                                                                                                                                                                                                                             | CTC Ink SJ-500 Standard                                                        | 0.000185 Kg                                       |                              |
| 5.                                                                                                                                                                                                                             | UV Lamps 2KV-12KV                                                              | 0.000158 Nos                                      |                              |
| 6.                                                                                                                                                                                                                             | Photopolymer Printing Plates / Photosensitive Relief Printing Plates WF 95 DII | 0.00131 Nos.                                      |                              |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE                                                                                                                          |                                                                                |                                                   |                              |

|     |                                          |                                                 |                                                   |                              |
|-----|------------------------------------------|-------------------------------------------------|---------------------------------------------------|------------------------------|
| 248 | <b>Case No.:</b> 27/3/83-ALC1/2014       | <b>Party Name:</b> RUSHABH INVESTMENT PVT. LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Approved |
|     | <b>HQ File</b><br>:01/83/050/00049/AM15/ | <b>RLA File</b><br>:31/83/040/00222/AM14/       | <b>Lic.No/Date:</b> 3110062654<br>21.02.2014      | <b>Defer Date:</b>           |

  
**डोना घोष / DINA GHOSH**  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/110/2014-TSW dated 22.8.2014, the Committee decided to approve the case as per as under :-

Export Item

| S.No. | Item description                        | Quantity |
|-------|-----------------------------------------|----------|
| 1.    | Phone Card / Scratch Card (Paper Based) | 1 Kg     |

Import Item

| S.No. | Item description                                                               | Quantity recommended                 |
|-------|--------------------------------------------------------------------------------|--------------------------------------|
| 1.    | Paper Board 190 to 550 GSM                                                     | 1.20 Kg/Kg content in export product |
| 2.    | Printing Ink UV                                                                | 0.0351 Kg                            |
| 3.    | Varnish UV                                                                     | 0.0053 Kg                            |
| 4.    | CTC Ink SJ-500 Standard                                                        | 0.000185 Kg                          |
| 5.    | UV Lamps 2KV-12KV                                                              | 0.000158 Nos                         |
| 6.    | Photopolymer Printing Plates / Photosensitive Relief Printing Plates WF 95 DII | 0.00131 Nos.                         |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

|                                                                                                                 |                                |                                           |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------|--------------------------------|-------------------------------------------|-------------------------------------------|-----------------------|
| 249                                                                                                             | Case No.:71/3/83-ALC1/2014     | Party Name:MONTEX GLASS FIBRE IND PVT LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                 | HQ File :01/83/050/00093/AM15/ | RLA File :03/95/040/00909/AM14/           | Lic.No/Date:0310771537<br>24.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> DL dated 8.7.2014 issued by DIPP. Reminder to be issued. The case is re-listed for 8.10.2014. |                                |                                           |                                           |                       |

|                                                                                                                                                                                                        |                                |                                        |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 250                                                                                                                                                                                                    | Case No.:14/3/83-ALC1/2014     | Party Name:JKS MATCHES PRIVATE LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                        | HQ File :01/83/050/00036/AM15/ | RLA File :35/24/040/00043/AM14/        | Lic.No/Date:3510043603<br>25.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                        |                                           |                       |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक, विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|                                                                                                                                                                             |                                |                                                   |                                           |                       |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------------------------|-------------------------------------------|-----------------------|
| 251                                                                                                                                                                         | Case No.:57/3/83-ALC1/2014     | Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                             | HQ File :01/83/050/00079/AM15/ | RLA File :03/95/040/00883/AM14/                   | Lic.No/Date:0310771905<br>25.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div) on 27.8.2014. The case is re-listed for 8.10.2014. |                                |                                                   |                                           |                       |

|                                                                                                                                                                                                        |                                |                                                    |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|----------------------------------------------------|-------------------------------------------|-----------------------|
| 252                                                                                                                                                                                                    | Case No.:73/3/83-ALC1/2014     | Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                        | HQ File :01/83/050/00095/AM15/ | RLA File :03/95/040/00943/AM14/                    | Lic.No/Date:0310771916<br>25.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                                    |                                           |                       |

|                                                                                                                                                                                                        |                                |                                        |                                           |                       |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|----------------------------------------|-------------------------------------------|-----------------------|
| 253                                                                                                                                                                                                    | Case No.:15/3/83-ALC1/2014     | Party Name:DYNAMIC INDUSTRIES LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                        | HQ File :01/83/050/00037/AM15/ | RLA File :08/24/040/00520/AM14/        | Lic.No/Date:0810129201<br>26.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                |                                        |                                           |                       |

|                                                                                                                                                                                                                                                      |                                |                                   |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 254                                                                                                                                                                                                                                                  | Case No.:18/3/83-ALC1/2014     | Party Name:STIC-ON PAPERS PVT LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                      | HQ File :01/83/050/00040/AM15/ | RLA File :09/24/040/00580/AM14/   | Lic.No/Date:0910059433<br>26.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 19.8.2014 issued by DIPP. The case is re-listed for 8.10.2014. |                                |                                   |                                           |                       |

|                                                                                                                                                                                                                                                      |                                |                                   |                                           |                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-----------------------------------|-------------------------------------------|-----------------------|
| 255                                                                                                                                                                                                                                                  | Case No.:22/3/83-ALC1/2014     | Party Name:STIC-ON PAPERS PVT LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                      | HQ File :01/83/050/00044/AM15/ | RLA File :09/24/040/00579/AM14/   | Lic.No/Date:0910059434<br>26.02.2014      | Defer Date:08.10.2014 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 19.8.2014 issued by DIPP. The case is re-listed for 8.10.2014. |                                |                                   |                                           |                       |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

72

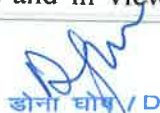
|     |                                                                                                                                                                                                                                                      |                                    |                                           |                          |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 256 | Case No.:28/3/83-ALC1/2014                                                                                                                                                                                                                           | Party Name:STIC-ON PAPERS PVT LTD  | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00050/AM15/                                                                                                                                                                                                                    | RLA File<br>:09/24/040/00578/AM14/ | Lic.No/Date:0910059435<br>26.02.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 22.8.2014 issued by DIPP. The case is re-listed for 8.10.2014. |                                    |                                           |                          |

|     |                                                                                                                                                                                                        |                                     |                                           |                          |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|--------------------------|
| 257 | Case No.:62/3/83-ALC1/2014                                                                                                                                                                             | Party Name:INTECH PHARMA PVT. LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00084/AM15/                                                                                                                                                                      | RLA File<br>:05/23/040/00491/AM14/  | Lic.No/Date:0510380276<br>26.02.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                     |                                           |                          |

|     |                                                                                                                                                                                                                                          |                                                    |                                           |                          |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|-------------------------------------------|--------------------------|
| 258 | Case No.:13/3/83-ALC1/2014                                                                                                                                                                                                               | Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00035/AM15/                                                                                                                                                                                                        | RLA File<br>:25/24/040/00010/AM14/                 | Lic.No/Date:2510004275<br>27.02.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                                    |                                           |                          |

|     |                                                                                                                                                                                                        |                                     |                                           |                          |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|--------------------------|
| 259 | Case No.:3/3/83-ALC1/2014                                                                                                                                                                              | Party Name:JJ.PLASTALLOY PVT. LTD., | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00025/AM15/                                                                                                                                                                      | RLA File<br>:15/24/040/00011/AM14/  | Lic.No/Date:1510021384<br>28.02.2014      | Defer<br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 8.10.2014. |                                     |                                           |                          |

|     |                                                                                      |                                           |                                           |                      |
|-----|--------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|----------------------|
| 260 | Case No.:7/3/83-ALC1/2014                                                            | Party Name:B & A PACKAGING INDIA LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00029/AM15/                                                    | RLA File<br>:02/24/040/00200/AM14/        | Lic.No/Date:02102006<br>21<br>28.02.2014  | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda and in view of the |                                           |                                           |                      |

  
 डॉ. नोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

written recommendation forwarded by DIPP vide their U.O.No.7/80/2014-TSW dated 21.8.2014 the Committee decided to approve the case as under :-

| Export Item                  | Qty.           | Item Sought to be imported duty free                   | Qty.                                 |
|------------------------------|----------------|--------------------------------------------------------|--------------------------------------|
| Multiwall Paper Sacks (Bags) | As applied for | 1. Kraft Paper 70 GSM Semi Extensible Sack Kraft Paper | 1.04 Kg/Kg content in export product |
|                              |                | 2. Kraft Paper 75-80 GSM Natural Kraft Paper           | 1.04 Kg/Kg content in export product |
|                              |                | 3. Aluminium Foil                                      | 1.04 Kg/Kg content in export product |
|                              |                | 4. LDPE                                                | 1.01 Kg/Kg content in export product |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|     |                                                                                                                             |                                           |                                           |                       |
|-----|-----------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|-----------------------|
| 261 | Case No.:8/3/83-ALC1/2014                                                                                                   | Party Name:B & A PACKAGING INDIA LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00030/AM15/                                                                                              | RLA File :02/24/040/00198/AM14/           | Lic.No/Date:0210200677<br>28.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. Reminder to TA, DIPP issued on 8.8.2014. The case is re-listed for 8.10.2014. |                                           |                                           |                       |

|     |                                                                                                                                                      |                                       |                                           |                       |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|-----------------------|
| 262 | Case No.:11/3/83-ALC1/2014                                                                                                                           | Party Name:MARUTI MULTICHEM PVT. LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00033/AM15/                                                                                                                       | RLA File :08/24/040/00529/AM14/       | Lic.No/Date:0810129261<br>28.02.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 8.10.2014. |                                       |                                           |                       |

|     |                                                                                                                                                                                                                                                |                                               |                                           |                      |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|----------------------|
| 263 | Case No.:59/3/83-ALC1/2014                                                                                                                                                                                                                     | Party Name:PRABHU POLY COLOR PRIVATE LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|     | HQ File :01/83/050/00081/AM15/                                                                                                                                                                                                                 | RLA File :04/24/040/00260/AM14/               | Lic.No/Date:0410155<br>715<br>28.02.2014  | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/63/2007-PC-II dated 7.8.2014, the Committee decided to approve the case as under :- |                                               |                                           |                      |

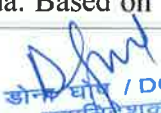
डॉ. ना. घोष / DONA GHOSH  
उप महा निदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

| Item to be Exported                                                                                    | Qty. | Raw material recommended for Import                   | Qty.                       |
|--------------------------------------------------------------------------------------------------------|------|-------------------------------------------------------|----------------------------|
| Filler Master Batch<br>(Containing 25 $\pm$ 1%<br>Polypropylene and 75 $\pm$<br>1% Calcium Carbonate)  | 1 Kg | 1. Polypropylene Granules<br><br>2. Calcium Carbonate | 0.2575 Kg<br><br>0.7725 Kg |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |      |                                                       |                            |

|                                                                                                                                                                                                                                                |                                    |                                                          |                            |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------------------|----------------------------|
| Case No.:2/3/83-<br>ALC1/2014                                                                                                                                                                                                                  | Party Name:SATYAM<br>POLY PLAST    | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014            | Status:Case<br>Approved    |
| HQ File<br>:01/83/050/00024/AM15/                                                                                                                                                                                                              | RLA File<br>:13/24/040/00055/AM14/ | Lic.No/Date:13100462<br>59<br>03.03.2014                 | Defer Date:                |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/51/2010-PC.II dated 14.8.2014, the Committee decided to approve the case as under :- |                                    |                                                          |                            |
| Export Item                                                                                                                                                                                                                                    | Qty.                               | Import Item                                              | Qty.                       |
| Filler Master Batch<br>Containing 28 $\pm$ 1%<br>Polypropylene and 72 $\pm$<br>1% Calcium Carbonate                                                                                                                                            | 1 Kg                               | 1. Polypropylene<br>Granules<br><br>2. Calcium Carbonate | 0.2884 Kg<br><br>0.7416 Kg |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                         |                                    |                                                          |                            |

|                                                                                                                             |                                      |                                               |                          |
|-----------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-----------------------------------------------|--------------------------|
| Case No.:30/3/83-<br>ALC1/2014                                                                                              | Party Name:IDL<br>EXPLOSIVES LIMITED | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Deferred  |
| HQ File<br>:01/83/050/00052/AM15/                                                                                           | RLA File<br>:09/24/040/00533/AM14/   | Lic.No/Date:0910059483<br>03.03.2014          | Defer<br>Date:08.10.2014 |
| <b>Decision :</b> Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 8.10.2014. |                                      |                                               |                          |

|                                                                                         |                                       |                                               |                         |
|-----------------------------------------------------------------------------------------|---------------------------------------|-----------------------------------------------|-------------------------|
| Case No.:63/3/83-<br>ALC1/2014                                                          | Party Name:VIKAS<br>GLOBALONE LIMITED | Meet No/Date:9/83-<br>ALC1/2014<br>30.07.2014 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00085/AM15/                                                       | RLA File<br>:05/24/040/00441/AM14/    | Lic.No/Date:05103806<br>64<br>03.03.2014      | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda. Based on the written |                                       |                                               |                         |

  
 डॉ. दाना घोष / DONA GHOSH  
 उप महासिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महासिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/38/2010-Ch.II dated 17.9.2014, the Committee decided to approve the case as under :-

| Export Item               | Qty.     | Import Item                                     | Qty.     |
|---------------------------|----------|-------------------------------------------------|----------|
| Methyl Mercaptide/Addflex | Tin 1 Kg | 1. Tin Ingot/Tin Alloy                          | 0.330 Kg |
|                           |          | 2. 2-EHTG /TO TG (2 Ethyl Hexyl Thio Glycolate) | 0.760 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                    |                                                |                                                   |                              |
|------------------------------------|------------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 26/3/83-ALC1/2014 | <b>Party Name:</b> ESTEEM INDUSTRIES PVT. LTD, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Approved |
| HQ File :01/83/050/00048/AM15/     | RLA File :17/24/040/00123/AM14/                | Lic.No/Date:17100057<br>20<br>04.03.2014          | Defer Date:                  |

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/78/2012-Ch.II dated 9.7.2014, the Committee decided to approve the case as under :-

| Export Item                              | Qty. | Import Item       | Qty.     |
|------------------------------------------|------|-------------------|----------|
| Product-30 AD (Alkyl Phenol Ethoxylates) | 1 Kg | 1. Ethylene Oxide | 0.444 Kg |
|                                          |      | 2. Nonyl Phenol   | 0.555 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                    |                                                   |                                                   |                              |
|------------------------------------|---------------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 77/3/83-ALC1/2014 | <b>Party Name:</b> OREN HYDROCARBONS PRIVATE LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred |
| HQ File :01/83/050/00099/AM15/     | RLA File :04/24/040/00246/AM14/                   | Lic.No/Date:0410155828<br>04.03.2014              | Defer Date:08.10.2014        |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.7.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 8.10.2014.

|                                   |                                             |                                                   |                              |
|-----------------------------------|---------------------------------------------|---------------------------------------------------|------------------------------|
| <b>Case No.:</b> 5/3/83-ALC1/2014 | <b>Party Name:</b> GREENPLY INDUSTRIES LTD. | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Approved |
| HQ File :01/83/050/00027/AM15/    | RLA File :02/24/040/00201/AM14/             | Lic.No/Date:0210200826<br>05.03.2014              | Defer Date:                  |

**Decision :** The Committee considered the case as per agenda and based on the written

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/101/2009-PC-II dated 3.9.2014, Committee decided to approve the case as under :-

| Export Item                                                                                                         | Qty.        | Import Item                                                                                                                                             | Qty.                                                                             |
|---------------------------------------------------------------------------------------------------------------------|-------------|---------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------|
| Double Sided Decorative Laminated Sheets (without barrier paper) average Weight 1.45 Kg +2.5% for 1.00 mm thickness | 1 Sq. Meter | 1. Kraft Paper (60 -230 GSM)<br>2. Base Paper ( 50 -150 GSM)<br>3. Tissue Paper (18 -45 GSM)<br>4. Phenol<br>5. Melamine<br>6. Methanol<br>7. BOPP Film | 1.016 Kg<br>0.266 Kg<br>0.066 Kg<br>0.318 Kg<br>0.266 Kg<br>0.186 Kg<br>0.011 Kg |

Note:-The above norms have been worked out on 1.0 mm thickness with an average weight of 1.45 Kg +/-2.5%/Sq. Meter

2. In the case of variation in thickness/weight, the quantity of item of import i.e. Phenol, Kraft Paper and Methanol to be allowed by adopting the formula as follows:-

$$\frac{A \times B}{C}$$

A= Quantity of Phenol, Kraft Paper and Methanol allowed for 1.00 mm thickness with average weight 1.45 Kg/Sq. meter of the export product

B= The thickness or weight/square meter of Double sided Decorated Laminated Sheets (without barrier paper) to be exported

C= Either the thickness of 1.00 mm or weight of 1.45 Kg +/-2.5%/Sq. Meter of 1.00 mm thickness of the export product

3) The quantity of Base paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change in thickness or weight of export product i.e. of Double Sided Decorated Laminated Sheets (without Barrier Paper).

4) The above Norms can be applicable for export product having thickness from 1.00 mm to 30 mm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|     |                                                                                         |                                     |                                           |                      |
|-----|-----------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|----------------------|
| 270 | Case No.:6/3/83-ALC1/2014                                                               | Party Name:GREENPLY INDUSTRIES LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00028/AM15/                                                       | RLA File<br>:02/24/040/00181/AM14/  | Lic.No/Date:0210200825<br>05.03.2014      | Defer Date:          |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Based on the written |                                     |                                           |                      |

डोना घोष DONA GHOSH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/8/2010-PC.II dated 14.7.2014, the Committee decided to approve the case as per SION at H-302 for the export of Single Sided Decorative Laminated Sheets (Without Barrier Paper) having thickness 1.60 mm to 2.70 mm based on the quantities of raw- materials allowed and Prorata note given at S.No. 1 to 4 of SION at H-302.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|     |                                                                                                                                                                                                                                                      |                                                |                                           |                             |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------------|
| 271 | <b>Case No.:9/3/83-ALC1/2014</b>                                                                                                                                                                                                                     | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00031/AM15/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00193/AM14/             | Lic.No/Date:0210200828<br>05.03.2014      | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 22.8.2014 issued by DIPP. The case is re-listed for 8.10.2014. |                                                |                                           |                             |

|     |                                                                                                                                                                                                                                                      |                                                |                                           |                             |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------------|
| 272 | <b>Case No.:10/3/83-ALC1/2014</b>                                                                                                                                                                                                                    | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00032/AM15/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00194/AM14/             | Lic.No/Date:0210200827<br>05.03.2014      | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 22.8.2014 issued by DIPP. The case is re-listed for 8.10.2014. |                                                |                                           |                             |

|     |                                                                                                                             |                                                       |                                           |                             |
|-----|-----------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|-------------------------------------------|-----------------------------|
| 273 | <b>Case No.:60/3/83-ALC1/2014</b>                                                                                           | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00082/AM15/                                                                                           | RLA File<br>:05/24/040/00457/AM14/                    | Lic.No/Date:0510381145<br>06.03.2014      | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 8.10.2014. |                                                       |                                           |                             |

|     |                                                                                                                           |                                                      |                                           |                             |
|-----|---------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|-------------------------------------------|-----------------------------|
| 274 | <b>Case No.:10/5/83-ALC1/2014</b>                                                                                         | Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00127/AM15/                                                                                         | RLA File<br>:03/95/040/00983/AM14/                   | Lic.No/Date:0310773445<br>07.03.2014      | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.14. The case is re-listed for 8.10.2014. |                                                      |                                           |                             |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

|     |                                                                                                                           |                                             |                                                   |                                 |
|-----|---------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|---------------------------------------------------|---------------------------------|
| 275 | <b>Case No.:</b> 78/3/83-ALC1/2014                                                                                        | <b>Party Name:</b> GRANITO BRUSHES PVT.LTD, | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00100/AM15/                                                                                  | <b>RLA File</b><br>:07/24/040/00390/AM14/   | <b>Lic.No/Date:</b> 0710102719<br>10.03.2014      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.14. The case is re-listed for 8.10.2014. |                                             |                                                   |                                 |

|     |                                                                                                                                                                                                                                                                          |                                             |                                                   |                                 |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|---------------------------------------------------|---------------------------------|
| 276 | <b>Case No.:</b> 1/3/83-ALC1/2014                                                                                                                                                                                                                                        | <b>Party Name:</b> JJ.PLASTALLOY PVT. LTD., | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00023/AM15/                                                                                                                                                                                                                                 | <b>RLA File</b><br>:15/24/040/00015/AM14/   | <b>Lic.No/Date:</b> 1510021478<br>12.03.2014      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL dated 11.6.2014 issued by Deptt. of C&PC(PC.Div) . The case is re-listed for 8.10.2014. |                                             |                                                   |                                 |

|     |                                                                                                                             |                                                               |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 277 | <b>Case No.:</b> 64/3/83-ALC1/2014                                                                                          | <b>Party Name:</b> RECKITT BENCKISER HEALTHCARE INDIA LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00086/AM15/                                                                                    | <b>RLA File</b><br>:05/24/040/00477/AM14/                     | <b>Lic.No/Date:</b> 0510381586<br>12.03.2014      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 8.10.2014. |                                                               |                                                   |                                 |

|     |                                                                                                                             |                                                               |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 278 | <b>Case No.:</b> 65/3/83-ALC1/2014                                                                                          | <b>Party Name:</b> RECKITT BENCKISER HEALTHCARE INDIA LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00087/AM15/                                                                                    | <b>RLA File</b><br>:05/24/040/00479/AM14/                     | <b>Lic.No/Date:</b> 0510381858<br>13.03.2014      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 8.10.2014. |                                                               |                                                   |                                 |

|     |                                                                                                                             |                                                         |                                                   |                                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|---------------------------------------------------|---------------------------------|
| 279 | <b>Case No.:</b> 80/3/83-ALC1/2014                                                                                          | <b>Party Name:</b> MAIL SOLUTIONS INDIA PRIVATE LIMITED | <b>Meet No/Date:</b> 9/83-ALC1/2014<br>30.07.2014 | <b>Status:</b> Case Deferred    |
|     | <b>HQ File</b><br>:01/83/050/00102/AM15/                                                                                    | <b>RLA File</b><br>:04/24/040/00269/AM14/               | <b>Lic.No/Date:</b> 0410156218<br>14.03.2014      | <b>Defer</b><br>Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 8.10.2014. |                                                         |                                                   |                                 |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

Case No.:29/3/83-  
ALC1/2014

Party Name:SHITAL  
INDUSTRIES PVT.LTD.,

Meet No/Date:9/83-  
ALC1/2014  
30.07.2014

Status:Case  
Approved

HQ File  
:01/83/050/00051/AM15/

RLA File  
:08/24/040/00559/AM14/

Lic.No/Date:081012976  
0  
18.03.2014

Defer Date:

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/25/2011-Ch.II dated 4.6.2014, the Committee decided to approve the case as under :-

280

| Export Item                     | Qty. | Import Item                              | Qty.     |
|---------------------------------|------|------------------------------------------|----------|
| Tin Stabilizer (Shita Stab 777) | 1 Kg | 1. 2-Ethyl Hexyl Thio Glycolate (2-EHTG) | 0.706 Kg |
|                                 |      | 2. Methyl Tin Chloride(50%)              | 0.707 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:79/3/83-  
ALC1/2014

Party Name:PARIJAT  
INDUSTRIES (INDIA)  
PVT.LTD.,

Meet No/Date:9/83-  
ALC1/2014  
30.07.2014

Status:Case  
Deferred

281 HQ File  
:01/83/050/00101/AM15/

RLA File  
:33/24/040/00016/AM14/

Lic.No/Date:3310029266  
18.03.2014

Defer  
Date:08.10.2014

**Decision :**Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 8.10.2014.

Case No.:53/3/83-  
ALC1/2014

Party Name:J K PARAS  
POLYCOATS LIMITED

Meet No/Date:9/83-  
ALC1/2014  
30.07.2014

Status:Case  
Approved

HQ File  
:01/83/050/00075/AM15/

RLA File  
:05/23/040/00523/AM14/

Lic.No/Date:0510382128  
19.03.2014

Defer Date:

282

**Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/66/2012-PC-II dated 16.7.2014, the Committee decided to approve the case as under :-

| 1. Item to be Exported                                                                               | Qty. | Raw material recommended for Import | Qty.      |
|------------------------------------------------------------------------------------------------------|------|-------------------------------------|-----------|
| Coated Calcium Carbonate Calpet (Containing 75 $\pm$ 1% Calcium Carbonate, 22 $\pm$ 1% LLDPE and 3%) | 1 Kg | 1. Calcium Carbonate                | 0.7725 Kg |
|                                                                                                      |      | 2. LLDPE Granules                   | 0.2266 Kg |
|                                                                                                      |      | 3. Polyisobutylene                  | 0.0309 Kg |

  
डोना घोष / DONA GHOSH  
उप महानिदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011

| 2. Item to be Exported                                                                                                                         | Qty. | Raw material recommended for Import                                                       | Qty.                                             |
|------------------------------------------------------------------------------------------------------------------------------------------------|------|-------------------------------------------------------------------------------------------|--------------------------------------------------|
| Coated Calcium Carbonate Polycoat (Containing 65 $\pm$ 1% Calcium Carbonate, 23 $\pm$ 1% LLDPE, 6% Propylene Copolymer and 6% Polyisobutylene) | 1 Kg | 1. Calcium Carbonate<br>2. LLDPE Granules<br>3. Propylene Copolymer<br>4. Polyisobutylene | 0.6695 Kg<br>0.2369 Kg<br>0.0618 Kg<br>0.0618 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|     |                                                                                           |                                           |                                           |                       |
|-----|-------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|-----------------------|
| 283 | Case No.:1/5/83-ALC1/2014                                                                 | Party Name:KMB TRADING CORPORATION P LTD, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00118/AM15/                                                            | RLA File :32/24/040/00029/AM14/           | Lic.No/Date:3210074173<br>19.03.2014      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 8.10.2014. |                                           |                                           |                       |

|     |                                                                                                                                                                                                                                         |                                      |                                           |                       |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|-----------------------|
| 284 | Case No.:2/1/83-ALC1/2014                                                                                                                                                                                                               | Party Name:AMTEX DYE CHEM INDUSTRIES | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00942/AM14/                                                                                                                                                                                                          | RLA File :08/24/040/00572/AM14/      | Lic.No/Date:0810129902<br>21.03.2014      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                      |                                           |                       |

|     |                                                                                                                                                                                          |                                                |                                           |                       |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|-----------------------|
| 285 | Case No.:9/5/83-ALC1/2014                                                                                                                                                                | Party Name:WITMANS INDUSTRIES PRIVATE LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00126/AM15/                                                                                                                                                           | RLA File :03/95/040/01015/AM12/                | Lic.No/Date:0310775336<br>21.03.2014      | Defer Date:08.10.2014 |
|     | <b>Decision</b> :Comment awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. Re-listed for 8.10.2014. |                                                |                                           |                       |

  
 डोना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

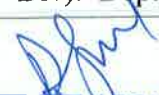
|     |                                                                                                                 |                                 |                                           |                       |
|-----|-----------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 286 | Case No.:32/3/83-ALC1/2014                                                                                      | Party Name:FORMOED              | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00054/AM15/                                                                                  | RLA File :08/24/040/00580/AM14/ | Lic.No/Date:0810129934<br>24.03.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. Re-listed for 8.10.2014. |                                 |                                           |                       |

|     |                                                                                                                                                                                                                                      |                                 |                                           |                       |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 287 | Case No.:7/2/83-ALC1/2014                                                                                                                                                                                                            | Party Name:MATANGI INDUSTRIES   | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00007/AM15/                                                                                                                                                                                                       | RLA File :08/24/040/00553/AM14/ | Lic.No/Date:0810130211<br>01.04.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy of the application has not been received through RA and defer the case. Letter issued on 19.6.2014. The case is re-listed for 08.10.2014. |                                 |                                           |                       |

|     |                                                                                                                                                                                                                                                                                                                                                                        |                                 |                                           |                       |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 288 | Case No.:81/3/83-ALC1/2014                                                                                                                                                                                                                                                                                                                                             | Party Name:MATANGI INDUSTRIES   | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case withdrawn |
|     | HQ File :01/83/050/00103/AM15/                                                                                                                                                                                                                                                                                                                                         | RLA File :08/24/040/00550/AM14/ | Lic.No/Date:0810130622<br>16.04.2014      | Defer Date:           |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that RLA, Ahmedabad vide E-mail dated 19.6.2014 has intimated that the license has been issued on repeat basis vide Meeting No.50/83 dated 13.3.2012. RA is advised to dispose of the present application as per norms already approved. Hence the present application has been withdrawn. |                                 |                                           |                       |

|     |                                                                                                                                                                                         |                                         |                                           |                       |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|-----------------------|
| 289 | Case No.:11/5/83-ALC1/2014                                                                                                                                                              | Party Name:G S P CROP SCIENCE PVT. LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00128/AM15/                                                                                                                                                          | RLA File :08/24/040/00041/AM15/         | Lic.No/Date:0810131287<br>12.05.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14.Re-listed for 8.10.2014. |                                         |                                           |                       |

|     |                                                                                 |                                         |                                           |                       |
|-----|---------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|-----------------------|
| 290 | Case No.:12/5/83-ALC1/2014                                                      | Party Name:G S P CROP SCIENCE PVT. LTD. | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | Status:Case Deferred  |
|     | HQ File :01/83/050/00129/AM15/                                                  | RLA File :08/24/040/00042/AM15/         | Lic.No/Date:0810131288<br>12.05.2014      | Defer Date:08.10.2014 |
|     | <b>Decision :</b> Comments awaited from Deptt. of C&PC(Chem Div). Department of |                                         |                                           |                       |

  
 डॉना घोष / DONA GHOSH  
 उप महानिदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
 Ministry of Commerce & Industry, New Delhi-110011

82

C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14  
Re-listed for 8.10.2014.

|     |                                                                                                                                                                                                                |                                             |                                           |                             |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|-------------------------------------------|-----------------------------|
| 291 | <b>Case No.:15/5/83-ALC1/2014</b>                                                                                                                                                                              | Party Name:MADRAS FLUORINE PRIVATE LIMITED, | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00132/AM15/                                                                                                                                                                              | RLA File<br>:04/24/040/00037/AM15/          | Lic.No/Date:0410158100<br>22.05.2014      | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2014. The case is re-listed for 8.10.2014. |                                             |                                           |                             |

|     |                                                                                                                                                                                                                                          |                                    |                                           |                             |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 292 | <b>Case No.:1/7/83-ALC1/2014</b>                                                                                                                                                                                                         | Party Name:RUBAMIN LTD.            | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00133/AM15/                                                                                                                                                                                                        | RLA File<br>:34/24/040/00022/AM15/ | Lic.No/Date:3410040253<br>12.06.2014      | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                    |                                           |                             |

|     |                                                                                                                                                                                                                                          |                                    |                                           |                             |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 293 | <b>Case No.:2/7/83-ALC1/2014</b>                                                                                                                                                                                                         | Party Name:ASTRON PACKAGING LTD    | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00134/AM15/                                                                                                                                                                                                        | RLA File<br>:08/24/040/00109/AM15/ | Lic.No/Date:08101323<br>31<br>13.06.2014  | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                    |                                           |                             |

|     |                                                                                                                                                                                                                                          |                                    |                                           |                             |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-----------------------------|
| 294 | <b>Case No.:1/9/83-ALC1/2014</b>                                                                                                                                                                                                         | Party Name:RUBAMIN LTD.            | Meet No/Date:9/83-ALC1/2014<br>30.07.2014 | <b>Status:Case Deferred</b> |
|     | HQ File<br>:01/83/050/00228/AM15/                                                                                                                                                                                                        | RLA File<br>:34/24/040/00089/AM15/ | Lic.No/Date:3410040365<br>14.07.2014      | Defer<br>Date:08.10.2014    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 8.10.2014. |                                    |                                           |                             |

Date:23.09.2014  
Place:New Delhi

Sanjeev Kumar Kala  
Foreign Trade Development Officer

  
डोना घोष / DONA GHOSH  
उपनिदेशक, विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011  
Ministry of Commerce & Industry, New Delhi-110011